

SBI MUTUAL FUND

SCHEME INFORMATION DOCUMENT

SBI CAPITAL PROTECTION ORIENTED FUND – SERIES V

Offer of Units of Rs. 10/- each during the
New Fund Offer

NEW FUND OFFER OPENS ON: -----

NEW FUND OFFER CLOSES ON: -----

Rated [ICRA]AAAmfs(SO) *

| Mutual Fund | Trustee Company | Asset Management Company |
|--|--|---|
| SBI Mutual Fund | SBI Mutual Fund Trustee Company Private Limited ('Trustee Company') | SBI Funds Management Private Limited ('AMC') <i>(A joint venture between SBI and AMUNDI)</i> |
| Corporate Office | Registered Office: | Registered Office: |
| 191, Maker Towers 'E', 19 th Floor, Cuffe Parade Mumbai - 400 005 | 191, Maker Towers 'E', 19 th Floor, Cuffe Parade Mumbai - 400 005 | 191, Maker Towers 'E', 19 th Floor, Cuffe Parade, Mumbai - 400 005 |

The particulars of the Scheme/Plans have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of SBI Mutual Fund, Tax and Legal issues and general information on www.sbimf.com

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website. The Scheme Information Document should be read in conjunction with the SAI and not in isolation. This Scheme Information Document is dated -----

Stock Exchange Disclaimer Clause: "Bombay Stock Exchange Ltd. ("the Exchange") has given vide its letter DCS/IPO/PVN/MF-IP/292/2011-12 dated September 08, 2011 permission to SBI Mutual Fund to use the Exchange's name in this scheme information document as one of the Stock Exchanges on which this Mutual Fund's Unit are proposed to be listed. The Exchange has scrutinized this scheme information document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to SBI Mutual Fund. The Exchange does not in any manner:-

- i) Warrant, certify or endorse the correctness or completeness of any of the contents of this scheme information document; or
- ii) Warrant that this scheme's unit will be listed or will continue to be listed on the Exchange; or
- iii) Take any responsibility for the financial or other soundness of this Mutual Fund, its promoters, its management or any scheme or project of this Mutual Fund;

And it should not for any reason be deemed or construed that this scheme information document has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any unit of SBI Capital Protection Series IV of this Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription / acquisition whether by reason of anything stated or omitted to be stated herein or for any other reason whatsoever."

* The rating of "[ICRA] AAAmfs (SO)!" is pronounced as "ICRA triple A m f s Structured Obligation". The assigned rating is valid only for SBI Capital Protection Oriented Fund - Series V. The rating indicates highest degree of certainty for payment of face value of the mutual fund units on maturity to the unit holders. The ratings should, however, not be construed as an indication of expected returns, prospective performance of the Mutual Fund scheme, NAV or of volatility in its return."

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HIGHLIGHTS OF THE SCHEME

| Type of scheme | A three year close ended capital protection oriented fund | | | | | | | | | | | | | | | | | |
|--|---|---|-------------------------|-------------|--|--|--------------|---------|---------|-----------------|--|------|-----|---------------|---|-----|----|------|
| Investment Objective of the Scheme | The primary objective of the scheme is to protect the capital invested (face value of Rs. 10 per unit) on maturity of the scheme through focused investments in equity debt and money market instruments at the same time also seeking to provide investors with opportunities for long-term growth in capital. | | | | | | | | | | | | | | | | | |
| Liquidity | No redemption/repurchase of units shall be allowed prior to the maturity of the scheme. However, pursuant to Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2009, the Scheme is proposed to be listed on BSE or other Stock Exchange and Investors wishing to exit may do so, through BSE or any other stock exchange where the scheme will be listed | | | | | | | | | | | | | | | | | |
| Benchmark | CRISIL MIP Blended Index | | | | | | | | | | | | | | | | | |
| Transparency / NAV Disclosure | The AMC will calculate and disclose the first Net Asset Value not later than 5 business days from the date of allotment. Subsequently, the NAV shall be disclosed on daily basis. | | | | | | | | | | | | | | | | | |
| Load Structure | New Fund Offer Period | | Continuous Offer | | | | | | | | | | | | | | | |
| | Entry load : N.A Exit load : Nil | The Scheme shall not be offered on ongoing basis. | | | | | | | | | | | | | | | | |
| Asset Allocation | <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th rowspan="2">Instruments</th> <th colspan="2">Indicative allocations (% of total assets)</th> <th>Risk Profile</th> </tr> <tr> <th>Maximum</th> <th>Minimum</th> <th>High/Medium/Low</th> </tr> </thead> <tbody> <tr> <td>Debt and debt related instruments & Money market instruments</td> <td>100%</td> <td>75%</td> <td>Low to Medium</td> </tr> <tr> <td>Equity and equity related instruments including derivatives</td> <td>25%</td> <td>0%</td> <td>High</td> </tr> </tbody> </table> <p>The cumulative gross exposure through equity, debt and derivative position will not exceed 100% of the net assets of the scheme.</p> <p>There can be no assurance that the investment objective of the scheme will be realized. The scheme will also review these investments from time to time keeping in view the extant SEBI Regulations and the Fund Manager may alter the portfolio to the extent as considered beneficial to the investors.</p> <p>The scheme offered is "oriented towards protection of capital" and "not with guaranteed returns". The orientation towards protection of the capital originates from the portfolio structure of the scheme and not from any bank guarantee, insurance cover etc.</p> | | | Instruments | Indicative allocations (% of total assets) | | Risk Profile | Maximum | Minimum | High/Medium/Low | Debt and debt related instruments & Money market instruments | 100% | 75% | Low to Medium | Equity and equity related instruments including derivatives | 25% | 0% | High |
| Instruments | Indicative allocations (% of total assets) | | Risk Profile | | | | | | | | | | | | | | | |
| | Maximum | Minimum | High/Medium/Low | | | | | | | | | | | | | | | |
| Debt and debt related instruments & Money market instruments | 100% | 75% | Low to Medium | | | | | | | | | | | | | | | |
| Equity and equity related instruments including derivatives | 25% | 0% | High | | | | | | | | | | | | | | | |
| Plans/Options offered | Growth and Dividend (Payout). Growth will be default option. Dividend if any, declared under the scheme shall be limited to the realized surplus under the equity portion of the scheme. All unit holders whose names appear in the Register of the Scheme in the Dividend Option category as on the Record Date will be entitled to the dividend. | | | | | | | | | | | | | | | | | |
| Minimum Application Amount in (Rs.) | Rs. 5000 and in multiples of Re. 10 thereafter | | | | | | | | | | | | | | | | | |
| Rating | The Schemes' portfolio structure has been rated ` [ICRA]AAAms(SO)!. The rating given by ICRA would be reviewed on a quarterly basis as required under SEBI Circular dated SEBI/IMD/CIR No. 9/74364/08 dated August 14, 2006 | | | | | | | | | | | | | | | | | |

I. INTRODUCTION

A. RISK FACTORS

1. Standard Risk Factors

- a. Mutual funds and securities investments are subject to market risks and there is no assurance or guarantee that the Fund's objective will be achieved.
- b. As the price / value / interest rates of the securities in which the scheme invests fluctuates, the value of investment in the scheme may go up or down.
- c. Past performance of the Sponsor / AMC / Mutual Fund or its affiliates does not indicate the future performance of the scheme(s) of the Mutual Fund.
- d. State Bank of India, the sponsor, is not responsible or liable for any loss resulting from the operation of the scheme beyond the initial contribution made by it of an amount of Rs. 5 lakhs towards setting up of the mutual fund.
- e. SBI CAPITAL PROTECTION ORIENTED FUND - SERIES V is only the name of the scheme and does not, in any manner, indicate either the quality of the scheme or its future prospects and returns.
- f. The NAV of the Schemes' Units may be affected by change in the general market conditions, factors and forces affecting capital markets in particular, level of interest rates, various market related factors and trading volumes.
- g. The present scheme is not a guaranteed or assured return scheme.
- h. Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.

2. Scheme-specific Risk Factors

- a. The scheme offered is "**oriented towards protection of capital**" and "**not with guaranteed returns**". The orientation towards protection of the capital originates from the portfolio structure of the scheme and not from any bank guarantee, insurance cover etc.
- b. The ability of the portfolio to meet capital protection on maturity to the investors can be impacted by changes in government policies, interest rate movements in the market, credit defaults by bonds, expenses, reinvestment risk and risk associated with trading volumes, liquidity and settlement systems in equity and debt markets.
- c. The rating provided by the ICRA, only assesses the degree of certainty for achieving the objective of the scheme i.e. capital protection and does not denote any opinion on the stability of the NAV of the scheme. The rating would be reviewed on a quarterly basis.
- d. ICRA reserves the right to suspend, withdraw or revise the ratings assigned to the portfolio structure of this scheme at any time, on the basis of any new information or unavailability of information or any other circumstances, which ICRA believes may have impact on the above ratings.
- e. The Asset Management Company shall not repurchase units of SBI Capital Protection Oriented Fund - Series IV ('the scheme') before end of the maturity period. However, pursuant to Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2009, the Scheme is proposed to be listed on BSE and / or other Stock Exchange
- f. The Trustees, AMC, Fund, their directors or their employees shall not be liable for any tax consequences that may arise in the event that the scheme is wound up for the reasons and in the manner provided in SAI & SID.
- g. The tax benefits described in SAI are as available under the present taxation laws and are available subject to relevant conditions. The information given is included only for general purpose and is based on advice received by the AMC regarding the law and practice currently in force in India and the Investors and Unit Holders should be aware that the relevant fiscal rules or their interpretation may change. As in the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of the investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Investor / Unit Holder is advised to consult his/her/its own professional tax advisor.
- h. Investments under the scheme may also be subject to the following risks:
 - (i) **Equity and equity related instruments risk:** Equity instruments carry both company specific and market risks and hence no assurance of returns can be made for these investments. Equity and Equity Related Instruments by nature are volatile and prone to price fluctuations on a daily basis due to macro and micro economic factors. The value of Equity and Equity Related Instruments may fluctuate due to factors affecting the securities markets such as volume and volatility in the capital markets, interest rates, currency exchange rates, changes in law/policies of the Government, taxation laws, political, economic or other developments, general decline in the Indian markets, which may have an

adverse impact on individual securities, a specific sector or all sectors. Consequently, the NAV of the Units issued under the Scheme may be adversely affected. Further, the Equity and Equity Related Instruments are risk capital and are subordinate in the right of payment to other securities, including debt securities. Equity and Equity Related Instruments listed on the stock exchange carry lower liquidity risk; however the Scheme's ability to sell these investments is limited by the overall trading volume on the stock exchanges. In certain cases, settlement periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities. Similarly, the inability to sell securities held in the Scheme's portfolio may result, at times, in potential losses to the Scheme, should there be a subsequent decline in the value of securities held in the Scheme's portfolio. Further, the volatility of medium / small - capitalization stocks may be higher in comparison to liquid large capitalization stocks.

(ii) Risk associated with Debt and Money Market Instrument:-

1. Credit risk: Credit risk is risk resulting from uncertainty in the counterparty's ability or willingness to meet its contractual obligations. This risk pertains to the risk of default of payment of principal and interest. Government Securities have zero credit risk while other debt instruments are rated according to the issuer's ability to meet the obligations.
2. Liquidity Risk pertains to how saleable a security is in the market. If a particular security does not have a market at the time of sale, then the scheme may have to bear an impact depending on its exposure to that particular security.
3. Interest Rate risk is associated with movements in interest rate, which depend on various factors such as government borrowing, inflation, economic performance etc. The values of investments will appreciate/depreciate if the interest rates fall/rise.
4. Reinvestment risk: This risk arises from uncertainty in the rate at which cash flows from an investment may be reinvested. This is because the bond will pay coupons, which will have to be reinvested. The rate at which the coupons will be reinvested will depend upon prevailing market rates at the time the coupons are received.

(iii) Risks associated with Investing in Foreign Securities:

The Scheme shall not invest in Foreign Securities.

(iv) Risk Associated with investing in derivatives

- a. The cost of hedge can be higher than adverse impact of market movements
- b. The derivatives will entail a counter-party risk to the extent of amount that can become due from the party.
- c. An exposure to derivatives in excess of the hedging requirements can lead to losses.
- d. An exposure to derivatives can also limit the profits from a genuine investment transaction.
- e. Efficiency of a derivatives market depends on the development of a liquid and efficient market for underlying securities and also on the suitable and acceptable benchmarks.
- f. Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.
- g. The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments

(v) Risk associated with investment in Securitized debt:

The Scheme shall not invest in Securitized Debt.

(vi) Risk associated with Stock Lending:

The Scheme shall not engage in stock lending.

- i. Different types of securities in which the scheme would invest as given in the SID carry different levels of risk. Accordingly the scheme's risk may increase or decrease depending upon the investment pattern. For e.g. corporate bonds carry a higher amount of risk than Government Securities. Further even among corporate bonds, bonds, which are AAA rated, are comparatively less risk than bonds, which are AA rated.
- j. The scheme shall have only growth option, and therefore, there will not be any dividend declaration under the scheme through out the tenure of the scheme.

- k. Neither Scheme Information Document nor Units have been registered in any jurisdiction. The distribution of this Scheme Information Document in certain jurisdictions may be restricted or totally prohibited by registration requirements and accordingly, persons who come into possession of this Scheme Information Document are required to inform themselves about and to observe any such restrictions and or legal compliance requirements.
- l. No person has been authorized to issue any advertisement or to give any information or to make any representations other than that contained in this Scheme Information Document. Circulars in connection with this offering not authorized by the Mutual Fund and any information or representations not contained herein must not be relied upon as having been authorized by the Mutual Fund.

B. Risk Control strategies:

Investments in equity and equity related securities and debt securities carry various risks such as inability to sell securities, trading volumes and settlement periods, interest rate risk, liquidity risk, default risk, reinvestment risk etc. Whilst such risks cannot be eliminated, they may be mitigated by diversification and hedging.

In order to mitigate the various risks, the portfolio of the Scheme will be constructed in accordance with the investment restriction specified under the Regulations which would help in mitigating certain risks relating to investments in securities market.

Further, the AMC has necessary framework in place for risk mitigation at an enterprise level. The Risk Management division is an independent division within the organization. Internal limits are defined and judiciously monitored. Risk indicators on various parameters are computed and are monitored on a regular basis. There is a Board level Committee, the Risk Management Committee of the Board, which enables a dedicated focus on risk factors and the relevant risk mitigants.

For risk control, the following may be noted:

Liquidity risks:

The liquidity of the Scheme's investments may be inherently restricted by trading volumes, transfer procedures and settlement periods. Liquidity Risk can be partly mitigated by diversification, staggering of maturities as well as internal risk controls that lean towards purchase of liquid securities.

Interest Rate Risk:

Changes in interest rates affect the prices of bonds as well as equities. If interest rates rise the prices of bonds fall and vice versa. Equity might be negatively affected as well in a rising interest rate environment. A well-diversified portfolio may help to mitigate this risk. Further, the Scheme may use Interest rate derivatives to mitigate the interest rate risks and rebalance the portfolio.

Volatility risks:

There is the risk of volatility in markets due to external factors like liquidity flows, changes in the business environment, economic policy etc. The scheme will manage volatility risk through diversification. The scheme may also use derivatives for the purpose of hedging in volatile markets.

C. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

The Scheme shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme. These conditions will be complied with immediately after the close of the NFO itself i.e. at the time of allotment. In case of non-fulfillment with the condition of minimum 20 investors, the Scheme shall be wound up in accordance with Regulation 39 (2) (c) of SEBI (MF) Regulations automatically without any reference from SEBI. In case of non-fulfillment with the condition of 25% holding by a single investor on the date of allotment, the application to the extent of exposure in excess of the stipulated 25% limit would be liable to be rejected and the allotment would be effective only to the extent of 25% of the corpus collected. Consequently, such exposure over 25% limits will lead to refund within 6 weeks of the date of closure of the New Fund Offer.

D. DEFINITION AND EXPLANATIONS OF TERMS USED

Asset Management

Company (AMC)/ Investment Manager/SBIFMPL

: SBI Funds Management Private Limited ('SBIFMPL'), the Asset Management Company, incorporated under the Companies Act, 1956 and authorized by SEBI to act as Investment Manager to the Schemes of SBI Mutual Fund.

BSE

: The Bombay Stock Exchange Limited

Business Day

: A day other than

(i) Saturday or Sunday; (ii) a day on which both the National Stock Exchange of India Limited and the Bombay Stock Exchange Limited are closed (iii) a day on which the Purchase/Redemption/Switching of Units is suspended (iv) a day on which banks in Mumbai and / RBI are closed for business/clearing (v) a day which is a public and /or bank holiday at Investor Services Centre / Investor Service Desk where the application is received (vi) a day on which normal business cannot be transacted due to storms, floods, natural calamities, bandhs, strikes or such other events as the AMC may specify from time to time.

The AMC reserves the right to declare any day as a Business day or otherwise at any of the Investor Service Centre / Investor Service Desks.

Date of Application

: The date of receipt of a valid application complete in all respects for issue or repurchase (depending upon the context) of Units of the scheme by SBIFMPL Corporate Office/SBIFMPL Investor Service Centers/Investor Service Desks, SBIFMPL overseas point of acceptance or the designated centers of the Registrar.

Derivatives

: Derivatives are financial contracts of pre-determined fixed duration like stock futures/options and index futures and options whose values are derived from the value of an underlying primary financial instrument such as: interest rates, exchange rates, commodities, and equities.

Equity & Equity related Instruments

: Equity and Equity Related Instruments include stocks and shares of companies, foreign currency convertible bonds, derivative instruments like stock future/options and index futures and options, warrants, convertible preference shares.

Entry Load

: Entry Load means a one-time charge that the investor pays at the time of entry into the scheme(s). In terms of SEBI circular no. SEBI/IMD/CIR No. 4/168230/09 dated June 30, 2009 has notified that w.e.f. August 01, 2009 there will be no entry load charged to the schemes of the Mutual Fund. There will be no entry load charged for investments in the Scheme.

Exit Load

: A charge paid by the investor at the time of exit from the scheme.

Gilts / Govt. Securities

: Securities created and issued by the Central Government and/or State Government, as defined under section 2 of Public Debt Act 1944 as amended or re-enacted from time to time.

ICRA

: ICRA Limited is a credit rating agency.

Investment Management Agreement (IMA)

: The restated and amended IMA dated December 29, 2004 entered into between SBI Mutual Fund Trustee Company Pvt. Ltd. and SBI Funds Management Pvt. Ltd. as amended from time to time.

ISCs/ISDs

: Investor Service Centers/Investor Service Desks opened by SBIFMPL at various locations in India from time to time.

Major

: means the age at which a person is deemed to attain majority under the provisions of the Indian Majority Act, 1875, as amended from time to time.

Majority Age

: means the attainment of 18 years of age by the Unit Holder.

Money Market Instruments

: Commercial Paper, Commercial Bills, Certificates of Deposit, Treasury Bills, Bills Rediscounting, Repos, Collateralised Borrowing & Lending Obligation (CBL0), Government

securities having an unexpired maturity of less than 1 year, alternate to Call or notice money, Usance Bills and any other such short-term instruments as may be allowed under the Regulations prevailing from time to time

| | |
|--|--|
| NAV related price | : The Repurchase Price and the Sale Price are calculated on the basis of NAV and are known as NAV related prices. The Repurchase Price is calculated by deducting exit load (if any) from the NAV and Sale Price is calculated by adding entry load (if any) to the NAV. |
| NFO/New Fund Offer | : Means New Fund Offer when the Units are issued at face value of Rs. 10 /- each. |
| Net Asset Value / NAV | : Net Asset Value of the Units of the Scheme calculated in the manner provided in this SID or SAI or as may be prescribed by the SEBI (Mutual Funds) Regulations, 1996 from time to time. |
| Non Resident Indian / NRI | : A person resident outside India who is a citizen of India or is a person of Indian origin as per the meaning assigned to the term under Foreign Exchange Management (Investment in firm or proprietary concern in India) Regulations, 2000. |
| Statement of Additional Information (SAI) | : Contains details of SBI Mutual Fund, its constitution, and certain tax, legal and general information. |
| Scheme Information Document /the Scheme | : This document issued by SBI Funds Management (P) Ltd. / SBI Mutual Fund, containing / the terms of offering Units of the SBI Capital Protection Oriented Fund – Series IV of SBI Mutual Fund for subscription as per the terms contained herein. Any modifications to the Scheme Information Document (SID) will be made by way of an addendum which will be attached to the Scheme Information Document (SID). On issuance and attachment of addendum, the Scheme Information Document (SID) will be deemed to be an updated Scheme Information Document (SID). |
| Official Points of Acceptance | : means SBIFMPL Corporate Office/ SBIFMPL Investor Service Centers/Investor Service Desks, website of the Mutual Fund i.e. www.sbjmf.com , SBIFMPL overseas point of acceptance or the designated centers of the Registrars. |
| Purchase Price | : The price [being Applicable NAV plus Entry Load (if any)] at which the Units can be purchased and calculated in the manner provided in this Scheme Information Document (SID). In terms of SEBI circular no. SEBI/IMD/CIR No. 4/168230/09 dated June 30, 2009 has notified that w.e.f. August 01, 2009 there will be no entry load charged to the schemes of the Mutual Fund |
| RBI | : Reserve Bank of India, established under Reserve Bank of India Act, 1934. |
| Redemption /Repurchase Price | : The price (being Applicable NAV minus Exit Load) at which the Units can be redeemed and calculated in the manner provided in this Scheme Information Document (SID). However, units of the Scheme are not available for redemption / repurchase before the maturity. |
| Registrars | : The registrars and transfer agents to the scheme whose appointment is approved by the Trustees of SBI Mutual Fund |
| Repos | : Sale of Government Securities with simultaneous agreement to repurchase them at a later date. |
| Reverse Repos | : Purchase of government securities with simultaneous agreement to sell them at a later date. |
| SBIMFTCPL/Trustees | : SBI Mutual Fund Trustee Company Private Limited, a wholly owned subsidiary of SBI, incorporated under the provisions of the Companies Act, 1956. The registered office of SBIMFTCPL is situated at 191, Maker Tower 'E', Cuffe Parade, Mumbai 400 005. SBIMFTCPL is the Trustee to the Mutual Fund vide the Restated and Amended Trust Deed dated December 29, 2004, to supervise the activities of The Fund. |
| SEBI | : Securities and Exchange Board of India established under Securities and Exchange Board of India Act, 1992. |
| SEBI Regulations or Regulations | : Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 for the time being in force and as amended from time to time, [including by way of circulars or notifications issued by SEBI, the Government of India]. |
| The Custodian | : The custodian to the scheme whose appointment is approved by the Trustees of SBI Mutual Fund. SBIFMPL has appointed HDFC bank Limited (SEBI Registration Number: |

IN/CUS/001) situated at HDFC Bank House, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013, as the Custodians for this scheme.

- The Fund** : Means SBI Mutual Fund (SBIMF); constituted as a Trust with SBIMFTCPL as the Trustee under the provisions of Indian Trusts Act, 1882, and registered with SEBI.
- The Offer** : The issue of Units of the Scheme as per the terms contained in this Scheme Information Document (SID).
- Unit Holder** : Any eligible applicant who has been allotted and holds a valid Unit in his/her/its name.
- Unit** : One undivided unit issued under the scheme by SBI Mutual Fund.
- Unit Capital** : The aggregate face value of the Units issued and outstanding under the scheme.

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- I. The draft Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- II. All legal requirements connected with the launch of the scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- III. The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed scheme.
- IV. The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.

For SBI Funds Management Private Limited

Signature : Sd/-

Name : **Deepak Kumar Chatterjee**
Managing Director

Date: September 05, 2011

Place: Mumbai.

II. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME - A two year close ended capital protection oriented fund.

B. INVESTMENT OBJECTIVE OF THE SCHEME

The primary objective of the scheme is to protect the capital invested (face value of Rs. 10 per unit) on maturity of the scheme through focused investments in equity debt and money market instruments at the same time also seeking to provide investors with opportunities for long-term growth in capital.

C. SCHEME ASSET ALLOCATION

| Instruments | Indicative allocations (% of total assets) | | Risk Profile |
|--|---|---------|-----------------|
| | Maximum | Minimum | High/Medium/Low |
| Debt and debt related instruments & Money market instruments | 100% | 75% | Low to Medium |
| Equity and equity related instruments including derivatives | 25% | 0% | High |

The cumulative gross exposure through equity, debt and derivative positions will not exceed 100% of the net assets of the scheme.

The scheme shall not invest in securitized debt.

There can be no assurance that the investment objective of the scheme will be realized. The scheme will also review these investments from time to time keeping in view the extant SEBI Regulations and the Fund Manager may alter the portfolio to the extent as considered beneficial to the investors. If the investments fall outside the asset allocation range given above, the portfolio of the scheme will be reviewed and rebalanced within a period of one month. The funds raised under the scheme shall be invested only in securities as permitted by SEBI (Mutual Funds) Regulations, 1996.

The scheme offered is "oriented towards protection of capital" and "not with guaranteed returns". The orientation towards protection of the capital originates from the portfolio structure of the scheme and not from any bank guarantee, insurance cover etc

D. TYPE OF THE INSTRUMENTS IN WHICH SCHEME WILL INVEST

Government of India dated Securities, Treasury Bills, Money Market instruments, Bonds/Debt Instruments and Equity & equity related instruments including derivatives.

Investment shall only be made in AAA or equivalent rated securities. Further, the Scheme shall not invest in the Pass through certificate (PTC) securities and Securities issued by real estate companies

E. INVESTMENT STRATEGIES

Debt - Investments in debt will be in Government Securities and securities rated AAA. Since the investors to be targeted in this scheme maybe risk averse, the underlying investment strategy should seek to blend the risk-return parameters with capital protection. The scheme will invest in fixed rate debt instruments only. Investments in debt securities in the scheme will be limited to those having maturities not exceeding the residual maturity of the scheme. The residual maturity of instruments in which investment is made can never exceed the residual maturity of the scheme.

Equity - Investment will be in stocks listed on NSE and BSE having a market cap equal to higher than the market cap of the least market capitalised stock of the BSE 100 Index. To provide diversification benefits to the overall portfolio, equity component will have a maximum exposure to a single stock not exceeding 10% of the overall portfolio at the time of investment.

The Scheme shall not invest more than 20 % of corpus in securities rated by the rating agency of the scheme. The cap excludes securities like PSU Bonds, Govt. securities.

The fund manager shall not invest in securities which have a yield of more that 100 bps over the yield of AAA securities as per CRISIL/ ICRA matrix at the time of investment.

F. Rating

Pursuant to rating assigned by ICRA vide letter no. 2011-12/MUM/429 dated August 23, 2011; the following warranties are being furnished to ICRA:

| Debt Security Covenants | |
|--------------------------------|---|
| Eligible Securities | Government securities or debt issued by corporate rated at [ICRA] AAA or equivalent rating. |

| | |
|--|---|
| Maturity profile of debt instruments | <ul style="list-style-type: none"> No investments to be made with maturity greater than the maturity of the scheme. In case an investment is made in instruments with a maturity beyond the maturity of the scheme, then the instrument should have a put option date (before the maturity date of the scheme) and shall be compulsorily exercised by the fund house. |
| Reinvestment Risk | <ul style="list-style-type: none"> Investments to be made in fixed income securities only. If any investment is made in floating rate securities, it necessarily has to be swapped into fixed rate with a [ICRA]AAA (or equivalent) rated counter party. The fund shall try to minimise the reinvestment risk as far as possible. |
| Action on downgrade of Debt Security | In case of any debt security being downgraded, the debt portfolio of the scheme could be churned to bring it back to a level that qualifies for credit quality rating of AAAMfs under the ICRA credit risk rating scale, in case it is so required. In case, this is not possible, ICRA would re-evaluate the entire portfolio (equity and debt investments of the scheme) to decide on retaining or revising the [ICRA]AAAMfs(SO) rating assigned to the capital protected fund. |
| Debt Diversity Requirement | Single obligor concentration on the debt securities (including money market instruments) should be less than or equal to 25% of the NAV. |
| Other requirements | Debt portion of the structure to be passively managed except in cases where the scheme is either churning to re-invest for higher yield or churning to liquidate instruments whose credit quality has gone below [ICRA]AAA equivalent. All churning should be done in line with the provisions agreed upon in this document |
| Equity Security Covenants | |
| Eligible Securities | Equity investments will be entire listed universe. |
| Equity diversity requirements | Single company equity not to exceed 10% of the equity NAV. |
| Equity Related Security Covenants | |
| Eligible Securities | Derivatives would include buying options (calls or puts) where the amount of premium would be limited to the extent of funds available for allocation to Equity or Equity related securities. Exposure to Stock or Index Futures would be in such a manner that the notional exposure would not exceed the allowable allocation towards Equity and Equity related securities. The margin may be kept in the form of term deposits. |
| Structure Covenants | |
| Capital Protection | Maturity Value of Debt less AMC charges should be greater than the face value of the units subscribed by the investors. |
| Mandatory liquidation | Full liquidation of equity portfolio to be completed 3-5 trading sessions prior to maturity date. |
| Dividend payment | Dividend pay-out shall be done only out of the surplus in the equity component and no part of the static debt component shall be used to pay dividend. |

Apart from the credit rating from credit rating agency, the Risk Department of SBI Funds Management Private Limited (the AMC) will independently evaluate the debt-equity mix, the equity portfolio, the quality of fixed income papers, and the held to maturity component of fixed income portfolio. Investments made by the scheme would strictly be in accordance with the investment objectives of the scheme and under the provisions of SEBI Regulations and also as required under SEBI Circular, the debt portion of the scheme will be invested in highest investment grade rating with the objective to protect the principal at the time of maturity of the Scheme

In this regard, the Trustees will continuously monitor the structure of the portfolio of the capital protection oriented scheme and will report the same in the half-yearly Trustee Report. The AMC will also report about the same in the bi-monthly Compliance Test Report.

G. FUNDAMENTAL ATTRIBUTES

Following are the Fundamental Attributes of the scheme, in terms of Regulation 18 (15A) of the SEBI (MF) Regulations:

(i) **Type of a scheme** - A three year close ended capital protection oriented fund

(ii) **Investment Objective** -: The primary objective of the scheme is to protect the capital invested (face value of Rs. 10 per unit) on maturity of the scheme through focused investments in equity debt and money market instruments at the same time also seeking to provide investors with opportunities for long-term growth in capital.

- Main Objective - Growth
- Investment pattern - The indicative portfolio break-up with minimum and maximum asset allocation, while retaining the option to alter the asset allocation for a short term period on defensive considerations is as follows:

| Instruments | Indicative allocations (% of total assets) | | Risk Profile |
|--|---|---------|-----------------|
| | Maximum | Minimum | High/Medium/Low |
| Debt and debt related instruments & Money market instruments | 100% | 75% | Low to Medium |
| Equity and equity related instruments including derivatives | 25% | 0% | High |

There can be no assurance that the investment objective of the scheme will be realized. The scheme will also review these investments from time to time keeping in view the extant SEBI Regulations and the Fund Manager may alter the portfolio to the extent as considered beneficial to the investors.

The scheme offered is "oriented towards protection of capital" and "not with guaranteed returns". The orientation towards protection of the capital originates from the portfolio structure of the scheme and not from any bank guarantee, insurance cover etc.

(iii) Terms of Issue

Provisions in respect of Liquidity, Aggregate fees and expenses as indicated in this Scheme Information document.

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations, the Trustee shall ensure that no change in the fundamental attributes of the Scheme thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme and affect the interests of unitholders is carried out unless:

- A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unitholders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any exit load.

H. BENCHMARK OF THE SCHEME

CRISIL MIP Blended Index

The composition of the aforesaid benchmark is such that it is most suited for comparing performance of the scheme. The Trustee reserve the right to change the benchmark if due to a change in market conditions, a different index /indices appears to provide a more appropriate basis for comparison of fund performance.

I. FUND MANAGER OF THE SCHEME

| Name of the Fund Manager | Educational Qualifications | Experience |
|--|---|---|
| Mr. Rajeev Radhakrishnan Age : 33 Years | B.E (Production), MMS (Finance), CFA (CFA Institute, USA) | Total experience of over 9 years in funds management. Around 7 yrs in Fixed Income funds management and dealing. Previously he was associated UTI Asset Management Company Ltd. as Co - Fund Manager Past experiences: <ul style="list-style-type: none"> ▪ SBI Funds Management P. Ltd - (From June 09, 2008 onwards ▪ Co- Fund Manager - UTI Asset Management Company Limited (June 2001-2008) Various funds being managed by Mr. Rajeev Radhakrishnan are Magnum InstaCash Fund, SBI Premier Liquid Fund, Magnum Children Benefit Plan, Magnum Income Plus – Savings, Magnum NRI Investment Fund – Short Term Plan, SBI Capital Protection Oriented Fund – Series I, Series II & Series III (jointly with Mr. Rama Iyer Srinivasan), SBI Short Horizon Debt Fund and the existing Debt Fund Series. |
| Mr. Rama Iyer Srinivasan Age : 39 Years | M.Com & MFM | Having experience of more than 16 years in the area of financial services. Prior to joining SBI Funds Management Pvt. Ltd. Mr. Srinivasan was with Future Capital Holding, asset management and financial services entity of the Future Group, where he worked as Head - Portfolio Management and was responsible for Portfolio Management & Equity Research. Before that he worked with many |

| | | |
|--|--|---|
| | | <p>organizations viz: Principal PNB AMC; Imperial Investment Advisor; Indosuez W.I. Carr Securities; Inquire (Indian Equity Research); Sunidhi Consultancy (Research unit); Capital Market Publishers etc.</p> <p>Presently Mr. Srinivasan is also Fund Manager of Magnum Equity Fund, Magnum Global Fund Magnum Sector Funds Umbrella - Emerging Business Fund, SBI Infrastructure Fund – Series I, Series II & Series III, Magnum Midcap Fund, SBI PSU Fund & SBI Capital Protection Oriented Fund – Series I jointly with Rajeev Radhakrishanan.</p> |
|--|--|---|

J. INVESTMENT RESTRICTIONS

The investment policies of the scheme comply with the rules, regulations and guidelines laid out in the SEBI Regulations. As per the Regulations, specifically the Seventh Schedule, the following investment limitations are applicable to schemes of Mutual Funds.

- a. The scheme shall not invest more than 15% of its NAV in debt instruments issued by a single issuer, which are rated not below investment grade by a credit rating agency authorized to carry out such activity under the Act. Such investment limit may be extended to 20% of the NAV of the scheme with the prior approval of the Board of Trustees and the Board of Asset Management Company. Such limit shall not be applicable for investments in government securities and Money Market Instruments. Also investment within such limit can be made in mortgaged-backed securitized debt, which is rated not below investment grade by a credit rating agency registered with the Board.

No mutual fund scheme shall invest more than thirty percent of its net assets in money market instruments of an issuer:

Provided that such limit shall not be applicable for investments in Government securities, treasury bills and collateralized borrowing and lending obligations.”

- b. The Scheme shall not invest more than 10% of its NAV in unrated debt instruments issued by a single issuer and the total investment in such instruments shall not exceed 25% of the NAV of the Scheme. All such investments shall be made with the prior approval of the Board of Trustees and the board of Asset Management Company. Further, the aforesaid investment limits are applicable to all debt securities which are issued by public bodies/institutions such as electricity boards, municipal corporations, state transport corporations etc guaranteed by either state or central government. Government securities issued by central/state government or on its behalf by the RBI are exempt from the above referred investment limits.
- c. Debentures, irrespective of any residual maturity period (above or below one year), shall attract the investment restrictions as applicable for debt instruments.
- d. The Fund Schemes shall not own more than 10% of any company's paid up capital carrying voting rights or such percentage as may be stipulated by SEBI from time to time;
- e. Transfers of investments from one scheme to another scheme in the same mutual fund shall be allowed only if, -
- (i) such transfers are done at the prevailing market price for quoted instruments on spot basis. explanation - "spot basis" shall have the same meaning as specified by the stock exchange for spot transactions,
 - (ii) the securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.
- f. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relative securities (except in case of Derivatives) and in all cases of sale, deliver the securities and shall in no case put itself in a position whereby it has to make short sale or carry forward transaction or engage in badla finance.
- g. The scheme shall provide that the securities be purchased or transferred in the name of the Mutual Fund for the relevant scheme, wherever the investments are intended to be of a long-term nature.
- h. Pending deployment of funds of the scheme in securities pursuant to the investment objectives of the scheme the Mutual Fund can invest the funds of the scheme in short-term deposits of scheduled commercial banks as per SEBI Circular SEBI/IMD/CIR No. 1/91171/07 dated 16th April 2007.
- i. The assets of the scheme shall not in any manner be used in short selling or carry forward transactions.
- j. The mutual fund under all its schemes will not own more than ten per cent of any company's paid up capital carrying voting rights.
- k. The scheme may invest in another scheme under the same asset management company or any other mutual fund without charging any fees, provided that aggregate inter scheme investment made by all schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the mutual fund.

- l. The mutual fund will enter into Derivatives transactions in a recognized stock exchange, in accordance with the guidelines issued by the Board.
- m. The scheme shall not make any investment in;
 - i. any unlisted security of an associate or group company of the sponsor; or
 - ii. any security issued by way of private placement by an associate or group company of the sponsor; or
 - iii. the listed securities of group companies of the sponsor which is in excess of 25% of the net assets.
- n. The Scheme shall not invest more than 10 per cent of its NAV in the equity shares or equity related instruments of any unlisted company.
- o. The scheme shall not make any investment in any Fund of Funds scheme.
- p. No mutual fund scheme shall invest more than 10 per cent of its NAV in the equity shares or equity related instruments of any company

K. Trading in Derivatives

In order to achieve the investment objectives, the Fund will invest in derivatives in accordance with SEBI Regulations from time to time. The Fund will use hedging and/or rebalancing techniques as per SEBI regulations such as Arbitrage, Futures, Interest Rate Swaps (IRS) etc. The fund will use these strategies only for hedging and/or rebalancing of the portfolio.

SEBI has also vide circular DNP/Cir-29/2005 dated 14th September 2005 permitted Mutual Funds to participate in the derivatives market at par with Foreign Institutional Investors (FII). Accordingly, Mutual Funds shall be treated at par with a registered FII in respect of position limits in index futures, index options, stock options and stock futures contracts.

(A) POSITION LIMITS

The position limits for the Mutual Fund and its schemes, for transaction in derivatives segment are in compliance to the SEBI Circular no. SEBI/DNP/Cir-31/2006 dated September 22, 2006, and to all such amendments as applicable from time to time. The position limits are given as under:

i. Position limit for the Mutual Fund in index options contracts

The Mutual Fund position limits in equity index option contracts shall be higher of:

- a. Rs. 500 Crore; or
- b. 15% of the total open interest in the market in equity index options contracts.

This limit would be applicable on open positions in all options contracts on a particular underlying index.

ii. Position limit for the Mutual Fund in index futures contracts:

The Mutual Fund position limits in equity index futures contracts shall be higher of:

- a. Rs. 500 Crore; or
- b. 15% of the total open interest in the market in equity index futures contracts.

This limit would be applicable on open positions in all futures contracts on a particular underlying index.

iii. Additional position limit for hedging

In addition to the position limits at point (i) and (ii) above, the Mutual Fund may take exposure in equity index Derivatives subject to the following limits:

1. Short positions in index derivatives (short futures, short calls and long puts) shall not exceed (in notional value) the Mutual Fund's holding of stocks.
2. Long positions in index derivatives (long futures, long calls and short puts) shall not exceed (in notional value) the Mutual Fund's holding of cash, government securities, T-Bills and similar instruments.

iv. Position limit for Mutual Funds for stock based derivative contracts

1. For stocks having applicable market-wise position limit (MWPL) of Rs. 500 crores or more, the combined futures and options position limit shall be 20% of applicable MWPL or Rs. 300 crores, whichever is lower and within which stock futures position cannot exceed 10% of applicable MWPL or Rs. 150 crores, whichever is lower.

2. For stocks having applicable market-wise position limit (MWPL) less than Rs. 500 crores, the combined futures and options position limit would be 20% of applicable MWPL and futures position cannot exceed 20% of applicable MWPL or Rs. 50 crore whichever ever is lower.

v. Position limit for each scheme of a Mutual Fund

The scheme-wise position limit / disclosure requirements shall be –

1. For stock option and stock futures contracts, the gross open position across all derivative contracts on a particular underlying stock of a scheme of a mutual fund shall not exceed the higher of:

1% of the free float market capitalization (in terms of number of shares).

Or

5% of the open interest in the derivative contracts on a particular underlying stock (in terms of number of contracts).

2. This position limits shall be applicable on the combined position in all derivative contracts on an underlying stock at a Stock Exchange.

Illustrations

Arbitrage:

Buy 1000 stocks of Company A at Rs 100 and sell the equivalent of stocks future of the Company A at Rs 101.

1. Market goes up and the stock end at Rs 150.

At the end of the month the future expires automatically:

At the settlement date we assume that future price = closing spot price = Rs 150

- a. Gain on stock is $1000 \times (150 - 100) = \text{Rs } 50000$
- b. Loss on future is $1000 \times (101 - 150) = \text{Rs } - 49000$
- c. Then gain realized is $50\ 000 - 49\ 000 = \text{Rs } 1000$

2. Market goes down and the stock end at Rs 50.

At the end of the month the future expires automatically:

At the settlement date we assume that future price = closing spot price = Rs 50

- a. Loss on stock is $1000 \times (50 - 100) = \text{Rs } - 50000$
- b. Gain on future is $1000 \times (101 - 50) = \text{Rs } 51000$

Then gain realized is $51000 - 50000 = \text{Rs } 1000$

i. Unwinding an arbitrage position:

Buy 1000 stocks of Company A at Rs 100 and sell the equivalent of stocks future of the Company A at Rs 101.

The market goes up and at some point of time during the month the stock trades at Rs 150 and the future trades at Rs 149 then we unwind the position:

1. Buy back the future at Rs 149 : loss incurred is $(101 - 149) \times 1000 = \text{Rs } - 48\ 000$
2. Sell the stock at Rs 150 : gain realized : $(150 - 100) \times 1000 = \text{Rs } 50\ 000$
3. Net gain is $50\ 000 - 48\ 000 = \text{Rs } 2\ 000$

ii. Roll over the futures:

We keep the stocks position. If the stocks level is at Rs 150 close to the expiry the stock future is close to Rs 150 as well. Then if the actual stock future is below the next month stock future, we roll over the future position to the next expiry:

- a. Stock future next month is at Rs 151
- b. Stock future actual month is at Rs 150

- c. Then sell future next month at Rs 151 and buy back actual future at Rs 150 => gain of $1000 \times (151 - 150) = \text{Rs } 1000$ and the arbitrage is continuing.

In case, the future price trades at discount to spot price (any time during the period till the expiry date) then the original position will be squared by buying the future and selling the spot market position.

iii. Multi option arbitrage

For a given Index:

- Buy 1,000 Index Futures at Rs 100
- Sell 1,000 European Call options, Strike price 100 at Rs 10
- Buy 1,000 European Put options, Strike price 100 at Rs 8

Market goes up and the Index ends at Rs 150.

At the end of the month, the In-The-Money Call options are exercised automatically (at the settlement date we assume that the In-The-Money Call price = closing spot price = Rs 150). Put options will not be exercised.

- Gain on index futures is $1,000 \times (150 - 100) = \text{Rs } 50,000$
- Loss(cost of) Put option is $1000 \times (8) = \text{Rs } 8,000$
- Loss on Call is $1,000 \times (50 - 10) = \text{Rs } 40,000$
- Net Gain is Rs. 2,000 ($50,000 - 8,000 - 40,000$)

Market goes down and the Index ends at Rs 50.

At the end of the month, the In-The-Money Put options are exercised automatically (at the settlement date we assume that the In-The-Money Put price = closing spot price = Rs 50). Call option will not be exercised.

- Loss on index futures is $1,000 \times (50 - 100) = \text{Rs } -50,000$
- Gain on Call is $1,000 \times 10 = \text{Rs } 10,000$
- Gain realized on Put is $1000 \times (50 - 8) = \text{Rs } 42,000$

Then gain realized is Rs 2,000 ($42,000 + 10,000 - 50,000$)

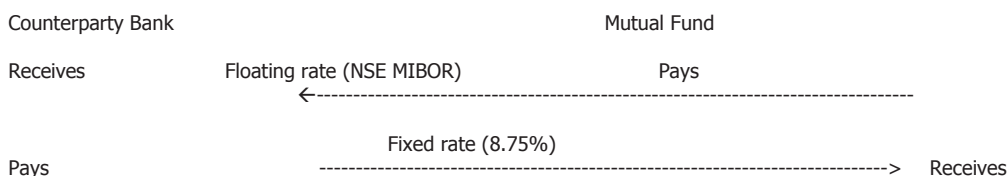
Risk factors applicable Arbitrage, Unwinding the arbitrage position, Roll over the futures, Multi option arbitrage strategy:

- Lack of opportunity available in the market.
- The risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.
- While future market are typically more liquid than underlying cash market, there can be no assurance that ready liquidity would exit at all point in time for scheme to purchase and close out specific future contract.
- In case of arbitrage, if futures are allowed to expire with corresponding buy/sell in cash market, there is a risk that price at which futures expires, may/may not match with the actual cost at which it is bought/sold in the cash market in last half an hour of the expiry day (Weighted average price for buy or sell).

Illustration: Interest Rate Swap (IRS)

Assume that a Mutual Fund has INR 10 crore, which is to be deployed in overnight products for 7 days. This money will be exposed to interest rate risk on daily basis. The fund can buy an Interest Rate Swap receiving fixed interest rate and paying NSE MIBOR.

The deal will be as under:



The cash flows on a notional principal amount of Rs. 10 crores would be-

(R. in Crore)

| | Principal | NSE MIBOR | Interest | Amount | |
|--|-----------|-----------|----------|----------|-------------|
| Day 1 | | 10.0000 | 8.10% | .0022192 | 10.00221918 |
| Day 2 | | 10.00222 | 8.20% | .0022466 | 10.00446575 |
| Day 3 | | 10.00447 | 8.30% | .002274 | 10.00673973 |
| Day 4 (for 2 days) | Saturday | 10.00674 | 8.15% | .0044658 | 10.01120548 |
| Day 5 | Sunday | | Holiday | | |
| Day 6 | | 10.01121 | 8.40% | .0023014 | 10.01350685 |
| Day 7 | | 10.01351 | 8.50% | .0023288 | 10.01583562 |
| Floating Interest Payable | | | | | .0158356164 |
| Fixed Interest Receivable | | | | | .0167808219 |
| Net Receivable for Mutual Fund receiving fixed | | | | | .0009452055 |

In this example Mutual Fund stands to gain by receiving fixed rates. As the NSE MIBOR floating rate is decided daily, in adverse scenario, the Mutual Fund may have to pay the difference.

The counter-party providing Swap, Options, Forward Rate Agreements (FRAs) will do the same at a cost.

Risk factors Interest rate swaps strategy:

The risk arising out of uses of the above derivative strategy as under:

- Lack of opportunities available in the market.
- The risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.
- Interest rate swaps require the maintenance of adequate controls to monitor the transactions entered into, the ability to forecast failure of another party (usually referred to as the 'counter party') to comply with the terms of the derivatives contract.

Methods to tackle risks:

1. Hedging will not be done on a carpet basis but based on a view about interest rates, economy and expected adverse impact.
2. Limits of appropriate nature will be developed for counter parties
3. Such an exposure will be backed by assets in the form of cash or securities adequate to meet cost of derivative trading and loss, if any, due to unfavorable movements in the market.

The losses that may be suffered by the investors as a consequence of such investments:

1. As the use of derivatives is based on the judgment of the Fund Manger, the view on market taken may prove wrong resulting in losses.
2. The upside potential of investments may be limited on account of hedging which may cause opportunity losses.

(v) The use of derivatives for hedging will give benefit of:

1. Curtailing the losses due to adverse movement in interest rates
2. Securing upside gains at cost

(B) VALUATION

- i. The traded derivatives shall be valued at market price in conformity with the stipulations of sub clauses (i) to (v) of clause 1 of the Eighth Schedule to the SEBI Regulations.
- ii. The valuation of untraded derivatives shall be done in accordance with the valuation method for untraded investments prescribed in sub clauses (i) and (ii) of clause 2 of the Eighth Schedule to the SEBI Regulations.

L. DEBT MARKET IN INDIA

The Indian debt markets are one of the largest and rapidly developing markets in Asia. Government and Public Sector enterprises are the predominant borrowers in the market. The debt markets have received lot of regulatory and governmental focus off late and are developing fast, with the rapid introduction of new instruments including derivatives. Foreign Institutional Investors are also allowed to invest in Indian debt markets subject to ceiling levels announced by the government. There has been a considerable increase in the trading volumes in the market. The trading volumes are largely concentrated in the Government of India Securities, which contribute a significant proportion of the daily trades.

The money markets in India essentially consist of the call money market (i.e. market for overnight and term money between banks and institutions), repo transactions (temporary sale with an agreement to buy back the securities at a future date at a specified price), commercial papers (CPs, short term unsecured promissory notes, generally issued by corporates), certificate of deposits (CDs, issued by banks) , Treasury Bills (issued by RBI) and the CBLO (collateralized lending and borrowing facility).

Government securities are largely traded on a Negotiated Order Matching system (NDS OM) apart from the OTC market. The settlement of trades both in the Gsec markets and the overnight repo and CBLO are guaranteed and done by a central counterparty, the Clearing corporation of India (CCIL). Money market deals involving CD's and CP's are traded and settled on an OTC basis. The clearing and settlement of corporate bond deals are now routed through a central counterparty established by the exchanges BSE (ICCL) and NSE (NSCCL) which settles deals on a DVP (Delivery versus payment) non guaranteed basis.

The current market yields of various instruments and the factors affecting prices of such securities are given hereunder. The securitized instruments of higher ratings generally offer yields which are 50-75 basis points higher than the comparable normal debt instruments.

Following are the yield matrix of various debt instruments:

| Instruments | Indicative yield range |
|-------------------------|-------------------------------|
| Overnight rates- | 7.90% - 8.10% |
| 90 day Commercial Paper | 9.25%- 9.50% |
| 91-day T-bill | 8.30%- 8.40% |
| 1 year G-Sec. | 8.35%- 8.50% |
| 5 year G – Sec | 8.25% – 8.35 % |
| 10 year G-Sec. | 8.25%-8.35% |
| 1 year AAA Bond | 9.40%-9.65 % |
| 5 year AAA Bond | 9.40%– 9.65 % |
| 5 year AAA Bond | 9.15%– 9.30 % |

The interest rate market conditions are influenced by the Liquidity in the system, Credit growth, GDP growth, Inflows into the Country, Currency movement in the Forex market, demand and supply of issues and change in investors' preference. Generally when there is a rise in interest rates the price of securities fall and vice versa. The extent of change in price shall depend on the rating, tenor to maturity, coupon and the extent of fall or rise in interest rates. The Government securities carry zero credit risk, but they carry interest rate risk like any other Fixed Income Securities. Money market instruments such as CP's and CD's which are fairly liquid are not listed in exchanges. The impact cost of offloading the various asset classes differ depending on market conditions and may impair the value of the securities to that extent. Further, investments in securitized instruments or structured obligation papers carry a higher illiquidity risk. They also carry limited recourse to the originator, delinquency risk out of the defaults on the receivables and prepayment risk which affects the yields on the instruments.

M. INVESTMENTS OF AMC IN THE SCHEME

The AMC may invest in the scheme, during the New Fund Offer, such amount, as they deem appropriate. But the AMC shall not be entitled to charge any management fees on this investment in the scheme. Investments by the AMC will be in accordance with Regulation 24(3) of the SEBI (MF) Regulations, 1996 which states that:

"The asset management company shall not invest in any of its schemes unless full disclosure of its intention to invest has been made in the **Scheme Information Document (SID)**, provided that the asset management company shall not be entitled to charge any fees on its investment in the scheme."

N. INVESTMENTS IN OTHER SCHEMES

According to the Clause 4 of Schedule 7 read with Regulation 44(1), of the SEBI (MF) Regulations, 1996:

"A scheme may invest in another scheme under the same asset management company or any other mutual fund without charging any fees, provided that aggregate inter-scheme investments made by all schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the mutual fund."

III. UNITS AND OFFER

A. NEW FUND OFFER (NFO)

| | |
|--|--|
| <p>New Fund Offer Period</p> <p>This is the period during which a new scheme sells its units to the investors.</p> | <p>NFO opens on: ----- NFO closes on: ----- Date of Allotment: ----- Date of Maturity: -----</p> <p>If maturity date happens to be the non business day, then it will be extended to the following Business Day of the said date. AMC reserves the right to extend the NFO period by giving a day's notice. However total NFO period will not exceed the NFO period prescribed in regulations which is 15 days.</p> |
| <p>New Fund Offer Price:</p> <p>This is the price per unit that the investors have to pay to invest during the NFO.</p> | <p>Rs. 10/- per unit, subject to the applicable load, if any.</p> |
| <p>Minimum Amount for Application in the NFO</p> | <p>Rs. 5,000/- and in multiples of Re. 10/- thereafter</p> |
| <p>Minimum Target amount</p> <p>This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 6 weeks, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of six weeks from the date of closure of the subscription period.</p> | <p>The AMC seeks to raise a minimum corpus of Rs. 1 crore, under the scheme.</p> |
| <p>Maximum Amount to be raised</p> | <p>No upper limit.</p> |
| <p>Plans / Options offered</p> | <p>Growth and Dividend (Payout). Growth will be default option.</p> |
| <p>Dividend Policy</p> | <p>Dividend if any, declared under the scheme shall be limited to the realized surplus under the equity portion of the scheme. All unit holders whose names appear in the Register of the Scheme in the Dividend Option category as on the Record Date will be entitled to the dividend. Dividend declaration under the dividend option of the scheme is subject to the availability of distributable surplus and at the discretion of the Fund Manager, subject to approval of the trustees and no returns is assured under the scheme.</p> |
| <p>Allotment</p> | <p>The date of allotment will be ----- . Allotment will be made to all applicants in the New Fund Offer provided the applications are complete in all respects and are in order The allotment will be completed within 5 business days after the closure of New Fund Offer. Application for issue of Units will not be binding on the fund and may be rejected on account of failure to fulfill the requirements as specified in the application form.</p> <p>Investors will be issued a Statement of Account in lieu of Unit Certificates. Dispatch of Unit statements of account will be made as soon as possible. If an investor specifically requests the Registrars in writing for issue of a Unit Certificate, the Unit Certificates shall be sent to the investor within time limit as stipulated under SEBI Regulation 36.</p> |
| <p>Refund</p> | <p>If application is rejected, full amount will be refunded within 5 business days from the closure of NFO. If refunded later than 5 business days, interest @ 15% p.a. for delay period will be paid and charged to the AMC.</p> |
| <p>Who can invest</p> <p>This is an indicative list and you are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile.</p> | <p>Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing such entity and any Indian law from investing in the Scheme and are authorized to purchase units of mutual funds as per their respective constitutions, charter documents, corporate / other authorisations and relevant statutory provisions. The following is an indicative list of persons who are generally eligible and</p> |

may apply for subscription to the Units of the Scheme:

- Indian resident adult individuals, either singly or jointly (not exceeding three);
- Minor through parent / lawful guardian; (please see the note below)
- Companies, bodies corporate, public sector undertakings, association of persons or bodies of individuals and societies registered under the Societies Registration Act, 1860;
- Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and Private Trusts authorised to invest in mutual fund schemes under their trust deeds;
- Partnership Firms constituted under the Partnership Act, 1932;
- A Hindu Undivided Family (HUF) through its Karta;
- Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions;
- Non-Resident Indians (NRIs) / Persons of Indian Origin (PIO) on full repatriation basis or on non-repatriation basis;
- Foreign Institutional Investors (FIIs) registered with SEBI on full repatriation basis;
- Army, Air Force, Navy and other para-military funds and eligible institutions;
- Scientific and Industrial Research Organisations;
- Provident / Pension / Gratuity and such other Funds as and when permitted to invest;
- International Multilateral Agencies approved by the Government of India / RBI; and
- The Trustee, AMC or Sponsor or their associates (if eligible and permitted under prevailing laws).
- A Mutual Fund through its schemes, including Fund of Funds schemes.

Note: Minor can invest in any scheme of SBI Mutual Fund through his/her guardian only. Minor Unit Holder, on becoming major, should inform the Registrar about attaining majority and provide his/her specimen signature duly authenticated by his/her banker and the details of bank account and PAN to enable the Registrar to update their records and allow to operate the Account in his/her own right.

Notes :

1. Non Resident Indians and Persons of Indian Origin residing abroad (NRIs) / Foreign Institutional Investors (FIIs) have been granted a general permission by Reserve Bank of India [Schedule 5 of the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 for investing in / redeeming units of the mutual funds subject to conditions set out in the aforesaid regulations.
2. In case of application under a Power of Attorney or by a limited company or a corporate body or an eligible institution or a registered society or a trust fund, the original Power of Attorney or a certified true copy duly notarised or the relevant resolution or authority to make the application as the case may be, or duly notarised copy thereof, alongwith a certified copy of the Memorandum and Articles of Association and/or bye-laws and / or trust deed and / or partnership deed and Certificate of Registration should be submitted. The officials should sign the application under their official designation. A list of specimen signatures of the authorised officials, duly certified / attested should also be attached to the Application Form. In case of a Trust / Fund it shall submit a resolution from the Trustee(s) authorizing such purchases and redemptions.

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| | <p>Applications not complying with the above are liable to be rejected.</p> <p>3. Returned cheques are liable not to be presented again for collection, and the accompanying application forms are liable to be rejected.</p> <p>Who cannot invest</p> <p>It should be noted that the following entities cannot invest in the scheme(s) :</p> <ol style="list-style-type: none"> 1. Any individual who is a Foreign National 2. Overseas Corporate Bodies (OCBs) shall not be allowed to invest in the Scheme. These would be firms and societies which are held directly or indirectly but ultimately to the extent of at least 60% by NRIs and trusts in which at least 60% of the beneficial interest is similarly held irrevocably by such persons (OCBs). <p>SBIMFTCPPL reserves the right to include / exclude new / existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any.</p> <p>Subject to the Regulations, any application for Units may be accepted or rejected in the sole and absolute discretion of the Trustee. For example, the Trustee may reject any application for the Purchase of Units if the application is invalid or incomplete or if, in its opinion, increasing the size of any or all of the Scheme's Unit capital is not in the general interest of the Unit holders, or if the Trustee for any other reason does not believe that it would be in the best interest of the Scheme or its Unit holders to accept such an application.</p> <p>The AMC / Trustee may need to obtain from the investor verification of identity or such other details relating to a subscription for Units as may be required under any applicable law, which may result in delay in processing the application.</p> |
| Where can you submit the filled up applications. | Please see the list of official point of acceptance given at the end of the SID. |

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| How to Apply | <p>Please refer to the SAI and Application form for the instructions. However, investors are advised to fill up the details of their bank account numbers on the application form in the space provided. In order to protect the interest of the Unit holders from fraudulent encashment of cheques, SEBI has made it mandatory for investors in mutual funds to state their bank account numbers in their applications. SEBI has also made it mandatory for investors to mention their Permanent Account Number (PAN) transacting in the units of SBI Mutual Fund, irrespective of the amount of transaction. KYC is also mandatory for making investment in mutual fund scheme. It may be noted that, in case of those unit holders, who hold units in demat form, the bank mandate available with respective Depository Participant will be treated as the valid bank mandate for the purpose of payout at the time of maturity or at the time of any corporate action, if any.</p> <p>Please note that Applications complete in all respects together with necessary remittance may be submitted before the closing of the offer at any SBIMF Investor Service Centers/Investor Service Desks, SBI MF Corporate Office or other such collecting centers as may be designated by AMC. The application amount in cheque or Demand Draft shall be payable to "SBI Capital Protection Oriented Fund – Series V". The Cheques / Demand Drafts should be payable at the Centre where the application is lodged. No outstation cheques or stockinvests or cash will be accepted.</p> <p>Pursuant to AMFI Best Practice Guideline Circular No. 13/2007 dated Demand Draft charges if reimbursed to the unit holders are to be borne by the AMC and not to be charged to the scheme. Investors may please further note that in case of any application made through the Demand Draft, no Demand Draft charges will be reimbursed by the AMC in any case and Demand Draft charges have to be borne by investors only.</p> |
| Listing | <p>The Scheme is proposed to be listed on Bombay Stock Exchange Limited and in principle approval for listing from BSE has been obtained. Further, the AMC may at its discretion list the units on any Stock Exchange.</p> |
| Maturity | <p>The scheme will come to an end on the maturity date. The Scheme shall matured on the expiry of the tenure. On maturity of the Plans, the outstanding Units shall be redeemed and proceeds will be paid to the Unitholder.</p> <p>The proceeds on maturity will be payable to the persons whose names are appearing in beneficiary position details received from depositories after the suspension /deactivation /freezing of ISIN.</p> <p>In case the maturity date for any Fund falls on a non-business day, then the immediately succeeding business day would be reckoned as the maturity date for the Fund.</p> |
| The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same. | Not Applicable |
| Special Products / facilities available during the NFO | Not Applicable |
| Restrictions, if any, on the right to freely retain or dispose of units being offered. | The Units of the Scheme are available for trading and transfer only in demat mode via the stock exchanges until maturity |
| Delisting of units | The units of the scheme shall be delisted from the stock exchange in accordance with the guidelines as may be specified by the Board. |
| Additional mode of payment through Applications Supported by Blocked Amount (referred to as "ASBA") in Mutual Funds | <p>Pursuant to SEBI Circular No. SEBI/IMD/CIR No 18 / 198647 /2010 dated March 15, 2010 & SEBI Circular No. Cir / IMD / DF / 6 / 2010 dated July 28, 2010, SEBI has extended ASBA facility to the investors subscribing to New Fund Offers (NFOs) of mutual fund schemes. Accordingly, all NFOs launched on or after October 01, 2010 would compulsorily offer ASBA facility to the investors.</p> <p>Investors may apply through the ASBA process during the NFO period of the Scheme by filling in the ASBA form and</p> |

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| | <p>submitting the same to their respective banks, which in turn will block the amount in the account as per the authority contained in the ASBA form, and undertake other tasks as per the procedure specified therein.</p> <p>As per the ASBA process, if an investor is applying through ASBA facility, the application money towards the subscription of Units shall be debited from his specified bank account. The investor is required to submit a copy of the acknowledgment receipt of the ASBA Form (as submitted with SCSB) along with the NFO application form to be furnished to SBI Mutual Fund.</p> <p>SCSB means Self Certified Syndicate Bank registered with the SEBI, which offers the facility of ASBA.</p> <p>For the complete list of designated branches of above mentioned SCSBs, please refer to websites - www.sebi.gov.in, www.bseindia.com and www.nseindia.com</p> <p>2. Eligible investors for ASBA maintaining their account in any of the above SCSBs may use ASBA facility subject to fulfilling all the terms and conditions stipulated in this regard.</p> |
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B. ONGOING OFFER DETAILS

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| <p>Ongoing Offer Period</p> <p>This is the date from which the scheme will reopen for redemptions after the closure of the NFO period.</p> | <p>Being a Close ended Scheme, Units cannot be subscribed after the closure of NFO. However, After the closure of the NFO, Investors can buy the units of the scheme in dematerialized form from the recognised Stock Exchange in India i.e. BSE where the units of the scheme are proposed to be listed.</p> <p>The Scheme will be compulsorily and without any further act by the Unit Holder(s) redeemed on the Maturity Date at applicable NAV. The Units issued under the scheme shall not be repurchased before the end of the maturity period in line with the SEBI Circular No. SEBI/IMD/CIR No. 9/74364/06 dated August 14, 2006. However, to provide liquidity to the investors, the Fund proposes to list the scheme on BSE. The investors may transfer / sell the units on the Stock Exchange at prevailing market prices.</p> |
| <p>Ongoing price for subscription (purchase)/switch-in (from other schemes/plans of the mutual fund) by investors</p> | <p>Not Applicable</p> |
| <p>Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors.</p> <p>This is the price you will receive for redemptions/switch outs.</p> <p><i>Example: If the applicable NAV is Rs. 10, exit load is 2% then redemption price will be:</i> $Rs. 10 * (1 - 0.02) = Rs. 9.80$</p> | <p>Not Applicable, the Scheme will be compulsorily and without any further act by the Unit Holder(s) redeemed on the Maturity Date at applicable NAV.</p> |
| <p>Cut off timing for redemptions/ switches</p> <p>This is the time before which your application (complete in all respects) should reach the official points of acceptance.</p> | <p>No redemption/repurchase of units shall be allowed prior to the maturity of the scheme.</p> |
| <p>Trading and Demat</p> | <p>Investors have option to hold the units in demat form in addition to account statement. Since the scheme is going to be listed and the investors who intend to trade in units are required to have a Demat Account and hold the units in the dematerialised form only. This being a Closed Ended Scheme, no premature redemption can be made through redemption instruction to the Mutual Fund until maturity. However, the Scheme provides for liquidity through listing on the BSE (and/or any other recognized stock exchange where the units are listed). Unitholders who intend to avail of the facility to trade in units are required to have a Demat Account.</p> |
| <p>Minimum amount for redemption:</p> | <p>Not Applicable</p> |
| <p>Minimum balance to be maintained and consequences of non maintenance.</p> | <p>Not Applicable</p> |
| <p>Special Products</p> | <p>Not available</p> |
| <p><u>Accounts Statements</u></p> | <ul style="list-style-type: none"> • Investors will be issued a Unit Statement of Account in lieu of Unit Certificate. Dispatch of Unit statement of accounts to be made to all unitholders who holds the units in physical form as well as demat form as soon as possible but not later than 5 days from the date of close of NFO. • An applicant shall have the option either to receive the statement of accounts or to hold units in dematerialised form and the AMC shall issue to such applicant, a statement of accounts specifying the number of units allotted to the applicant or issue units in dematerialized form as soon as possible but not later than thirty days from the date of closure of the initial subscription list. • For those unitholders who have provided an e-mail address, the AMC will send the account statement by e-mail. • The unitholder may request for a physical account statement by writing/calling the AMC/ISC/R&T. If an applicant so desires, the asset management company shall issue the unit certificates to the applicant within thirty days of the receipt of request for the certificate. |

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| | <ul style="list-style-type: none"> The asset management company shall issue units in dematerialized form to a unitholder of the Scheme within two working days of the receipt of request from the unitholder. <p>Annual Account Statement:</p> <ul style="list-style-type: none"> The Mutual Funds shall provide the Account Statement to the Unitholders who have not transacted during the last six months prior to the date of generation of account statements. The Account Statement shall reflect the latest closing balance and value of the Units prior to the date of generation of the account statement, The account statements in such cases may be generated and issued along with the Portfolio Statement or Annual Report of the Scheme. Alternately, soft copy of the account statements shall be mailed to the investors' e-mail address, instead of physical statement, if so mandated. |
| Dividend | Not Applicable |
| Redemption | The Scheme will be compulsorily and without any further act by the Unit Holder(s) redeemed on the Maturity Date at applicable NAV. The Units issued under the scheme shall not be repurchased before the end of the maturity period in line with the SEBI Circular No. SEBI/IMD/CIR No. 9/74364/06 dated August 14, 2006. However, the scheme is proposed to be listed on BSE and / or other Stock Exchange(s) in India. |
| Delay in payment of redemption / repurchase proceeds | The Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum). |

C. PERIODIC DISCLOSURES

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| <p>Net Asset Value</p> <p>This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.</p> | <p>NAV would be declared on daily basis under the scheme. NAV will be published in 2 newspapers as prescribed under SEBI (Mutual Funds) Regulations, 1996. NAV can also be viewed on www.sbimf.com and www.amfiindia.com.</p> <p>The AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) by 9.00 p.m.</p> |
| <p>Half yearly Disclosures: Portfolio / Financial Results</p> <p>This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.</p> | <p>SBI Mutual fund shall publish a complete statement of the scheme portfolio and the unaudited financial results, within one month from the close of each half year (i.e. 31st March and 30th September), by way of an advertisement at least, in one National English daily and one regional newspaper in the language of the region where the head office of the mutual fund is located.</p> |
| <p>Half Yearly Results</p> | <p>SBI Mutual Fund and Asset Management Company shall before the expiry of one month from the close of each half year that is on 31st March and on 30th September, publish its unaudited financial results in one national English daily newspaper and in a regional newspaper published in the language of the region where the Head Office of the mutual fund is situated.</p> |
| <p>Annual Report</p> | <p>Scheme wise Annual Report or an abridged summary thereof shall be mailed to all unitholders within four months from the date of closure of the relevant accounts year i.e. 31st March each year.</p> |
| <p>Associate Transactions</p> | <p>Please refer to Statement of Additional Information (SAI).</p> |

| | Tax Rates* | | |
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| Taxation The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes. | Capital Gains | Resident Investors | Mutual Fund |
| | | Resident Investors | Mutual Fund |
| | Tax on Dividend | 12.50% for individual & HUF 30.00% for investors other than individual & HUF | Nil |
| | Capital Gains: Long Term | 10% without indexation, or 20% with indexation, whichever is lower (u/s 112) | Nil |
| | Short Term | Taxable at normal rates of tax applicable to the assessee | Nil |
| * Plus surcharge & education cess as per Income Tax Act For further details on taxation please refer to the clause on Taxation in the SAI | | | |
| Investor services | Details of Investor Relations Officer of the AMC: Name: Mr. C.A. Santosh (Chief Manager – Customer Service) Address: SBI Funds Management Pvt. Ltd., 701-703, Raheja Centre, Nariman Point, Mumbai 400 021 Telephone number: 022-43511611 Fax: 022-43511615 e-mail: customer.delight@sbimf.com | | |

D. COMPUTATION OF NAV

NAV of the sub-funds under the series is computed and declared on daily basis. The NAV under the Scheme shall be calculated up to 4 decimals as follows or such other formula as may be prescribed by SEBI from time to time:

$$\text{NAV} = \frac{\text{Market or Fair Value of Scheme's investments} + \text{Current Assets} - \text{Current Liabilities and Provision}}{\text{No of Units outstanding under Scheme on the Valuation Date}}$$

NAV will be published in 2 newspapers as prescribed under SEBI (Mutual Funds) Regulations, 1996. NAV can also be viewed on www.sbimf.com and www.amfiindia.com.

The AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) by 9.00 p.m. on daily basis. In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.

Further, as per SEBI Regulations, the repurchase price shall not be lower than 93% of the NAV and the sale price shall not be higher than 107% of the NAV and the difference between the repurchase price and sale price shall not exceed 7% on the sale price. In the case of close-ended scheme the repurchase price shall not be lower than 95% of the NAV.

IV. FEES AND EXPENSES

A. NEW FUND OFFER (NFO) EXPENSES

The entire new fund issue expenses for the launch of each fund under the series will be borne by the AMC.

B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that upto 2.25 % of the weekly average net assets will be charged to the schemes as expenses. For the actual current expenses being charged, the investor should refer to the website of the mutual fund.

| Particulars | % of Net Assets |
|---|-----------------|
| Investment Management Fee | 1.25% |
| Marketing and Distribution Expenses | 0.60% |
| Registrar & Transfer Agent's fees and Stamp duty | 0.06% |
| Custodial fees & expenses | 0.05% |
| Listing Fee | 0.05% |
| Trustee fees | 0.01% |
| Other expenses* | 0.23% |
| Total expenses to be charged to the scheme | 2.25% |

The expenses limit as given in the warranties to the ICRA will be adhered to.

*Other expenses include Audit Fee, banking & Handling Charges, Investor Communication expenses and rating fee & listing fee.

The AMC reserves the right to increase and decrease the fee within the ceilings prescribed under SEBI Regulations. The above annual recurring expenses are only the estimates and the actual expenses may vary from the above estimates but will be restricted to the ceilings of recurring expenses stated in Regulation 52(6) of the SEBI (Mutual Funds) Regulations, 1996, which are as follows:

These estimates have been made in good faith as per the information available to the Investment Manager based on past experience and are subject to change inter-se. Types of expenses charged shall be as per the SEBI (MF) Regulations. However, as per regulation 52 of SEBI (MF) Regulations, following maximum limits are applicable to the scheme:

- i) 2.25% on the first Rs.100 Crore of average weekly net assets.
- ii) 2.00% on the next Rs.300 Crore of average weekly net assets.
- iii) 1.75% on the next Rs.300 Crore of average weekly net assets.
- iv) 1.50% on the balance of the average weekly net assets.

Any recurring expenses incurred over and above the aforesaid limit shall be borne by AMC.

C. LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the scheme. This amount is used by the AMC to pay commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.sbfmf.com) or contact your distributor.

| Nature of expense | Charge (% of NAV) |
|-------------------|--|
| Entry Load | Not Applicable, In terms of SEBI circular no. SEBI/IMD/CIR No. 4/168230/09 dated June 30, 2009 has notified that w.e.f. August 01, 2009 there will be no entry load charged to the schemes of the Mutual Fund. |
| Exit Load | Not Applicable, As the Scheme will be listed on BSE or such other exchange as may be decided by the AMC for proving liquidity therefore no exit load will be applicable |

No load shall be charged for redemption at maturity of the fund.

The investor is requested to check the prevailing load structure of the scheme before investing.

For any change in load structure AMC will issue an addendum and display it on the website/Investor Service Centers.

As per SEBI Regulations, all loads including Contingent Deferred Sales Charge (CDSC) for the Scheme shall be maintained in a separate account and may be utilised towards meeting the selling and distribution expenses. Any surplus in this account may be credited to the scheme, whenever felt appropriate by the AMC.

The upfront commission on investment made by the investor, if any, shall be paid to the ARN Holder directly by the investor, based on the investor's assessment of various factors including service rendered by the ARN Holder.

Exit load/ CDSC (if any) up to 1% of the redemption value charged to the unit holder by the Fund on redemption of units shall be retained by each of the schemes/ plans in a separate account and will be utilized for payment of commissions to the ARN Holder and to meet other marketing and selling expenses.

Any amount in excess of 1% of the redemption value charged to the unit holder as exit load/ CDSC shall be credited to the respective scheme/ plan immediately.

The investor is requested to check the prevailing load structure of the scheme before investing.

For any change in load structure AMC will issue an addendum and display it on the website/Investor Service Centers.

Any imposition or enhancement in the load shall be applicable on prospective investments only. However, AMC shall not charge any load on issue of bonus units and units allotted on reinvestment of dividend for existing as well as prospective investors. At the time of changing the load structure, the mutual fund may consider the following measures to avoid complaints from investors about investment in the schemes without knowing the loads:

- 1) The addendum detailing the changes may be attached to Scheme Information Documents and key information memorandum. The addendum may be circulated to all the distributors/brokers so that the same can be attached to all Scheme Information Documents and key information memoranda already in stock.
- 2) Arrangements may be made to display the addendum in the Scheme Information Document in the form of a notice in all the investor service centers and distributors/brokers office.
- 3) The introduction of the exit load/ CDSC alongwith the details may be stamped in the acknowledgement slip issued to the investors on submission of the application form and may also be disclosed in the statement of accounts issued after the introduction of such load/CDSC.
- 4) A public notice shall be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the Mutual Fund is situated.
- 5) Any other measures which the mutual funds may feel necessary.

The investor is requested to check the prevailing load structure of the Scheme before investing.

V. RIGHTS OF UNITHOLDERS

Please refer to SAI for details.

VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

1. *All disclosures regarding penalties and action(s) taken against foreign Sponsor(s) may be limited to the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated. Further, only top 10 monetary penalties during the last three years shall be disclosed.*

Not applicable

2. *In case of Indian Sponsor(s), details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.*

Against Sponsor:

1. The Reserve Bank of India has imposed penalty of Rs. 10 Lakh on State Bank of India in exercise of the power conferred under the Section 47 A (1) (b) read with Section 46 (4) (i) of the Banking Regulation Act, 1949. The penalty was imposed for contravention of various instructions issued by the Reserve Bank of India in respect of derivatives, such as failure to carry due diligence in regard to suitability of products, selling derivatives products to users not having risk management policies and not verifying the underlying/ adequacy of underlying and eligible limits under past performance route.
2. SBI Canada
Penalty of CAD 12,500/- imposed by Federal Consumer Agency of Canada (FCAC) on account of alleged violation to Borrowing (Banks) Regulation regarding discrepancies in information disclosure document required to provided to the borrowers.
3. PT Indomonex Jakarta
 - (a) Penalty of IDR 0.2 mio (INR 897.00) imposed by Indonesian Regulator on account erroneous filing of different figures of RWA on new transactions (Repo) between publication report and monthly report position Publication report and monthly report and monthly report position as on 30.09.08.
 - (b) Penalty of IDR 30 mio (INR 1.35 lacs) charged by Indonesian Regulator on account of late reporting of new appointment of the Branch Manager of Main branch to the regulators.
4. SBI Canada
Penalty of CAD 750/- imposed by Federal Consumer Agency of Canada (FCAC) on SBI Canada on account of late and erroneous filing of financial returns for the period 01.01.2008 to 31.03.2008.

There are no any monetary penalties imposed and/ or action taken by any financial regulatory body or governmental authority, against the AMC and/ or the Board of Trustees /Trustee Company;

3. *Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party. The details of the violation shall also be disclosed.*

There are no such instances

4. *Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.*

Some ordinary routine litigations incidental to the business of the Fund are pending, and further a petition / summary suit against the Fund is pending in the court. Summary suit no: 3799 of 1996, filed by M/s Morarka Finance Limited is pending in the High Court of Jurisdiction at Bombay. The Plaintiff has filed the suit for recovery of Rs. 8.44 lacs together with interest being excess price paid by them in the equity buyback transaction relating to the shares of M/s Pumpasar Distilleries Limited. M/s A.R. Bhole and Company. Advocates are defending the case on our behalf. The filling of our written statement was delayed. The last hearing in the matter took place on March 10, 2010 and the matter is now pending for final hearing

Apart from this, following are the details of Penalties, pending litigation or proceedings, findings of inspection or investigations for which action may have been taken or initiated by any regulatory authority Against the AMC - SBI Funds Management private limited (SBIFMPL) in a capacity of Investment Manager to the SBI Mutual Funds:

- a) SEBI has initiated an investigation for the transactions in the shares of M/S Polaris Software Lab Limited, made during the period April 01, 2002 to May 31, 2002 by SBI Mutual Fund, having suspected SBI Mutual Fund of indulging in insider trading on account of proposed merger of M/s Orbi Tech Solutions with M/s Polaris Software Lab Limited, i.e. 'unpublished price sensitive information' about Polaris under the SEBI (Insider Trading Regulation) Regulation, 1992. SBIMF has denied having violated of any insider trading regulation or SEBI Act. SEBI had issued a show cause notice on June 20, 2007 and SBIMF has replied to SEBI on June 30, 2008. Since then, there has been no further communication on the matter from SEBI till date.
 - b) SEBI had initiated an investigation into the transactions in the shares of M/s. Padmini Technologies Limited, during the period 2000-2001, which also covers an inquiry for the transaction made by SBI Mutual Fund in the shares of the Company. The Central Bureau of Investigation also investigated about the various aspects of transactions in the shares of M/s. Padmini Technologies Limited which included investments by various schemes of SBI Mutual Fund during the period. A case was subsequently filed in the Sessions Court at Mumbai in 2006 against some ex-employees of the Company. SBI Funds Management Private Limited, SBI Mutual Fund Trustee Company Pvt. Ltd. and SBI Mutual Fund are not parties to this case. The internal investigations conducted by the Chairman, Board of Trustees, SBI Mutual Fund, however, had ruled out any questionable intentions in the matter. Further, a show cause notice dated January 29, 2010, was received from SEBI in the matter and SBIMF has replied to the show cause notice. SBIMF has made an application to SEBI to settle the matter through the consent process, i.e. on a no-fault basis, without accepting or denying guilt.
5. Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed.

Not Applicable

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

Date of Approval of the scheme by SBI Mutual Fund Trustee Company Private Limited on June 15, 2011.

For and on behalf of the Board of Directors,
SBI Funds Management Private Limited
(The Asset Management Company for SBI Mutual Fund)

sd/-

Place: Mumbai

Date: -----

Name : Deepak Kumar Chatterjee
Designation : Managing Director

SBIMF INVESTORS SERVICE CENTRES

AHMEDABAD: SBIMF Investors Service Centre, 4th Floor, Zodiac Avenue, Opp Mayor Bungalow, Near Law Garden, Ahmedabad-380006, Tel : (079)26423060, 26463090; **BANGALORE:** SBIMF Investors Service Centre, 1st Floor, Block I, SBI, LHO, Campus, 65, State Bank Road, Opp. Museum Road Post Office, Bangalore-560001, Tel: (080)22123784; **BHILAI:** SBIMF Investors Service Centre, F-7 Commercial Complex, Uttar Gangotri, Supela, G.E. Road, Bhilai-490 023, Tel: (0788) 2273261, 2272344; **BHOPAL:** SBIMF Investors Service Centre, 133, Kay Kay Business Centre, Above City Bank, M.P.Nagar Zone -I, Bhopal-462011; Tel: (0755) 2557341; **BHUBANESHWAR:** SBIMF Investors Service Centre, SBI LHO Bldg, Ground Floor, Pt. Jawaharlal Nehru Marg, Bhubaneshwar-751001, Tel: (0674)2392401/501; **CHANDIGARH:** SBIMF Investors Service Centre, State Bank of India, Local Head Office, 1st Floor, Sector - 17B, Chandigarh-160017, Tel:(0172)2709728; **CHENNAI:** SBIMF Investor Service Centre, Sigapi Achi Building II Floor, 18/3, Marshalls Road, Rukmani Lakshmi Pathy Road, Egmore, Chennai - 600 008, Tel: (044) 28543382/3383, 2854 3384/3385; **COIMBATORE:** SBIMF Investors Service Centre, 1st Floor, Above SBI R.S Puram Branch, 541, D.B Road, R.S Puram, Coimbatore- 641 002, Tel: (0422) 2541666; **ERNAKULAM:** SBIMF Investors Service Centre, 28/218 II Floor, Manorama Junction, Above SBI Ernakulam South Branch, S A Road, Panampilly Nagar, Ernakulam-682036, Tel: (0484)2318886,2318886,2323489; **GOA:** SBIMF Investor Service Centre, Ground Floor, Kamat Chambers, Opp. Neptune Hotel, Panaji Goa 403 001. Tel: (0832) 2235283 / 6642475; **GURGAON:** SBIMF Investor Service Centre, Vatika First India Place, Tower B, Ground Floor, Block A, Sushant Lok Phase I, M G Road, Gurgaon-122002, Tel: (0124) 4200828; **GUWAHATI:** SBIMF Investors Service Centre, Sethi Trust Building, Unit-III, Above State Bank of India-GMC Branch, G.S.Road, Bhangagarh, Guwahati-781005, Tel: (0361)2463704; **HYDERABAD:** SBIMF Investors Service Centre, 1st Floor, State Bank of India, Local Head Office, Koti, Hyderabad-500195, Tel: (040) 24756241; **INDORE:** SBIMF Investors Service Centre, 215-216 City Centre, 2nd Floor, 570 M.G. Road, Indore-452001. Tel: (0731)2541141; **JAIPUR:** SBIMF Investors Service Centre, 1st Floor, SBI Tonk Road Branch, Near Times of India Building, Tonk Road, Jaipur-302015, Tel: (0141) 2740016/2740061; **KANPUR:** SBIMF Investor Service Centre, C/o State Bank of India, C/O Sbi C & I Division - Main Branch M. G. Road Kanpur, Tel : (0512) 2331631; **KOLKATA:** SBIMF Investors Service Centre, Jeevandeep Bldg, No 1, Middleton Street, 9th Floor, Kolkata-700 001, Tel: 22882342/22883767/22883768; **LUCKNOW:** SBIMF Investors Service Centre, G-16, Kasmande House, 2, Park Road, Hazratganj, Lucknow-226 001, Tel : (0522) 2286741, 2286742; **LUDHIANA:** SBIMF Investor Service Centre, C/o. State Bank of India, 1st Floor, Main Branch, Civil Lines, Ludhiana-141 001, Tel : (0161)2449849; **MUMBAI:** SBIMF Investors Service Centre, Ilaco House, 2nd Floor, P. M. Road, Near Citi Bank, Fort, Mumbai-400 001, Tel: (022) 66532800; **NAGPUR:** SBIMF Investors Service Centre, Shreeram Towers, 1st Floor, Unit No 133, Beside NIT Building, Kingsway, Nagpur-440001. Tel : (0712) 6458368; **NEW DELHI:** SBIMF Investors Service Centre, 5th Floor, Ashoka Estate, 24 Barakhamba Lane, New Delhi-110001, Tel: (011) 23466666; **PATNA:** SBIMF Investors Service Centre, SBI Main Branch, West Gandhi Maidan, Patna-800001, Tel: (0612) 3242047; **PUNE:** SBIMF Investors Service Centre, Madhuri Kishor Chambers, 3rd Floor, Near Passport Office, Senapati Bapat Road, Pune-411016, Tel:(020)25670961; **RANCHI:** SBIMF Investors Service Centre, C/o. State Bank Of India, Upper Bazar Branch, 2nd Floor, Metro Market, Kutcheri Road, Ranchi-834 001, Tel: (0651) 2213413; **SURAT:** SBIMF Investors Service Centre, Athugar Street, Higher Ground Floor, Meghratna Complex, Nanpura, Surat - 395 001, Tel: (0261) 2462764/ 3994800/ 6646555; **THRIVANTHAPURAM:** SBIMF Investor Service Centre, Ground Floor, SBI Zonal Office, LMS Compound, Vikas Bhavan P O, Thiruvananthapuram-695033, Tel: (0471) 6457051, 6457053; **VADODARA:** SBIMF Investors Service Centre, 101 - 105, Glacier Complex, Near Pizza In, Jaselpur Road, Vadodara - 390007, Tel: (0265) 2323010; **VIJAYAWADA:** SBIMF Investors Service Centre, Investors Service Centre, DNO.29-6-23, 1st Floor, Sri Raja Rajeswari Complex, Ramachandra Rao Road, Suryaraopeta, Vijayawada - 520 002. Tel : (0866) 2436113 / 2438217

SBIMF INVESTOR SERVICE DESKS

AGRA: SBIMF Investors Service Desk, SBI Main Branch, Chipitola, Agra-282001, Tel: (0562) 32555061, 4008091, Cell: 9319124365; **AJMER:** SBIMF Investor Service Desk, C/o SBI Special Branch, Ajmer - 305001, Tel: (0145) 2426284, Cell: 9829067357; **ALLAHABAD:** UG-13, Vashishta Vinayak Tower, Tashkent Marg, Civil Lines, Allahabad- 211001, Tel: (0532) 2261028, Cell: 09838070470; **AMRITSAR:** SBIMF Investors Service Desk, Personal Banking Branch, SCO 3, Lawrence Road, Amritsar-143001, Tel : (0183) 2221755, Cell: 9855008415; **ANAND** SBIMF Investors Service Desk, C/o State Bank of India, Nr D N High School, Station Road, Anand - 388 001, Tel: (02692) 243210, Cell: 9638046060; **AURANGABAD:** SBIMF Investors Service Desk, Viraj Complex, Opp Big Cinema, Above Sbi Atm, Khadkeshwar, Aurangabad - 431001, Tel: (0240) 3244781, Cell: 9890014781; **BAREILLY:** SBIMF Investors Service Desk, State Bank of India, Administrative Office, 1st Floor, MPST Cell, C-143, Civil Lines,

Bareilly- 243001, Tel:(078) 30111140; **BATHINDA:** SBIMF Investor Service Desk, State Bank of India, 1st Floor, A.D.B. Branch, Guru Kashi Marg, Bhatinda-151001, Cell: 9914208415; **BAVNAGAR:** SBIMF Investors Service Desk, C/o SBI Waghawadi Road Branch, "Shubham Complex", opp. Gulista Ground,Waghawadi Road, Bhavnagar-364002, Tel: (0278) 25632488, Cell:09979920842; **BELGAUM:** SBIMF Investor Service Desk, C/o.SBI Main Branch, Near Railway Station Camp, Belgaum 590001, Tel:(0831) 2422463, Cell: 9980972463; **BELLARY:** SBIMF Investor Service Desk, C/o. SBI commercial Branch, Station Road Bellary-583101, Cell: 9740072463; **CALICUT:** SBIMF Investor Service Desk, C/o SBI , 2nd Floor, Aydeed Complex, YMCA Cross Road, Calicut - 673001, Tel: (0495) 2768270, 4020079, Cell: 9995806400; **CUTTACK:** SBIMF Investor Desk, 3rd Floor, City Mart, Above Vishal Mega Mart, Bajra Kabati Road, Cuttack-753001, Tel:(0671) 2422972, Cell: 9437079792; **DEHRADUN:** SBIMF Investors Service Desk, SBI Main Branch, 4, Convent Road, Dehradun-248001, Tel:(0135) 2651719, Cell: 9412992892; **DHANBAD:** SBIMF Investor Desk, C/o. State Bank of India, Main Branch, Bank More, Dhanbad-826001, Tel: (0326) 2301545, Cell: 9304823015; **DHARAMSHALA:** BIMF Investor Service Desk, Camp Office , State bank of India Regional Business office, Centre Point Building, Civil Line Dharamshala, Cell: 9805344257; **DURGAPUR:** SBIMF Investors Service Desk, C/o State Bank of India ,City Centre Branch, Durgapur-713216, Tel: 2544191/192, Cell: 9800867455; **FARIDABAD :** SBIMF Investors Service Desk, C/o. SBI Commercial Br., 65, Neelam Bata Road, Near Mahalaxmi Hotel, NIT Faridabad, Haryana – 121001, Tel:(0129) 4030661, Cell: 9999029351; **FEROZEPUR:** SBIMF Inveator Service Desk, C/o State Bank of India, RBO , 120 Church Road, Ferozepur Cantonment, Ferozepur - 152001, Cell: 9855008415; **GHAZIABAD:** SBIMF Investor Service Desk, SIB Branch, 1st Floor, Navyug Market, Ghaziabad -201001, Tel:(0120) 2797582, Cell: 9958448124; **GHORAKHPUR:** SBIMF Investors Service Desk, C/o State Bank of India, Gorakhpur Branch, Bank Road, Gorakhpur (U.P.) PIN-273001, Tel: (0551) 2203378, Cell:9918001822; **GWALIOR:** SBIMF Investors Service Desk, C/o State Bank of India, Gwalior Main Branch, Bada, Lashkar Gwalior-474001, Tel:(0751) 2447272, Cell: 9977500199; **HISSAR:** SBI Funds Management Pvt. Ltd., SBIMF Investors Service Desk, 42, Red Square Market, Nr. Hotel Regency, Hisar -125001, Haryana, Tel:(01662) 238415, Cell:9729008415; **HUBLI :** SBIMF Investor Service Desk, C/o SBI, Post Box No.7, 1st Floor, Keshwapur, Hubli-580 023,Tel:(0836) 2368477, Cell: 9900136273; **JABALPUR:** SBIMF Investor Service Desk, C/o SBI Personal Banking Branch, Near Bus Stand, Napier Town, Jabalpur-482001, Tel: 0761-2450542, Cell: 9977500198; **JALANDHAR:** SBIMF Investors Service Desk, C/o. State Bank of India, Main Branch, 39-A, Green Park, Cool Road, Jalandhar, Tel:(0181) 2238415, Cell: 9855669498; **JAMMU:** SBIMF Investors Service Desk, C/o State Bank of India, Zonal Office, 2nd Floor, Ansari, Bahu Plaza, Gandhi Nagar Jammu Tawi-180001, Tel: (0191) 2474975, Cell: 9906909643; **JAMNAGAR:**SBIMF Investors Service Desk, C/O SBI Main Branch, New Super Market, Jamnagar,-361001, Tel: (0288) 2660104, Cell: 997986990; **JAMSHEDPUR:** SBIMF Investors Service Desk, C/o SBI Bistupur, 1st Floor,Main Branch,Jamshedpur-831001 Tel: (0657) 2440446, Cell: 9934360079; **JHANSI:** SBIMF Investors Service Desk, C/o SBI Main Barnch, Near Elite Crossing, Jhansi- 284001, Tel: (0510) 2330298, Cell: 9838476959; **JODHPUR:** SBIMF Investors Service Desk, 201, Shree Plaza,658 Residency Road, Sardarpura, Jodhpur- 342003, Tel:(0291) 2611928, Cell: 9929098355; **KOLHAPUR:** SBIMF Investor Service Desk, 3rd Floor, Ayodhya Towers,, Station Road, Kolhapur-416 001, Tel: (0231) 2680880, Cell: 9325663494; **KOTA:** SBIMF Investor Service Desk, SBI Main Branch, Chawani Choraha, Kota - 324 005, Tel: (0744)2390631, Cell : 9829067358; **KOTTAYAM:** ISD,C/O SBI Kalathipadi Branch,Opp.Karipal Hospital, K K Road, Kalathipadi, Vadavathoor P O, Kottayam-686010 (Yet to start the office), Cell: 9562008100; **MADURAI:** SBIMF Investors Service Desk, 1st Floor Suriya Towers,273, Goodshed Street, Madurai-625001, Tel: (0452) 4374242; Cell: 9894009779; **MANGALORE:** SBIMF Investors Service Desk, C/o State Bank Of India - Arya Samaj Road Branch, Balmatta, Mangalore - 575003, Tel: (0824)2445892, Cell:9880272463; **MEERUT:** SBIMF Investors Service Desk, C/O SBI Zonal Office, Garh Road, Meerut-250005, Cell: 9927239025; **MORADABAD:** SBIMF Investor Service Desk, C/o SBI Main Branch, Civil Lines, Moradabad-244001, Tel: (0591) 2411411, Cell 9719004343; **MUZZAFFARPUR:** SBIMF Investor Service Desk, 3rd Floor , Poddar Complex, SBI Regional Business Office,Opp Jubba Shani Park, Muzaffarpur - 842002, Tel: 9473199059; **MYSORE:** SBIMF Investor Service Desk, Mothikhana Building, 1st Floor, New Sayyaji Rao Road, Mysore 570024, Tel:(0821)4242919, Cell: 9900150919; **NASHIK:** SBIMF Investors Service Desk, Shop No-1,Shivneri Hieghts,Vise Mala,Near Ramdas Colony Garden, Nashik-422005, Tel: (0253) 6575888/2232553, Cell: 9823310253; **PANCHAKULA:** SBIMF Investor Service Desk C/o State Bank of India RBO Admin office Plot no. 1& 2 Block B City center , Sector -5 Panchkula -134197, Cell: 9592008415; **PANIPAT:** SBIMF Investors Service Desk,C /O State Bank of India ,Main Branch, G T Road Panipat, Tel: (0180) 2648415, Cell: 9896152400; **PATIALA:** SBIMF Investors Service Desk,C /O State Bank of India ,Main Branch, Chotti Baradari, The Mall, Patiala - 147001, Tel: (0175) 2300058, Cell: 9814488415; **PONDICHERY:** C/o State Bank of India, ADB Branch, Kamaraj Salai, Pondicherry - 605 013, Cell: 9445196934; **RAIPUR:** SBIMF Investor Service Desk, C/o. SBI Main Branch, Jaisthambh Chowk, Raipur, Tel: (0771)2543355, Cell: 9826633577; **RAJAHMUNDRY:** SBIMF Investors Service Desk, C/o, SBH Main Branch, T Nagar, Rajahmundry – 533 101, Tel: (0883) 2434002, Cell:9959911874; **RAJKOT:** SBIMF Investors Service Desk, C/o SBI Rajkot Main Branch, 1st Floor, Jawahar Road, Rajkot - 360 001, Tel:

(0281)2239437, Cell: 9825504876; **ROURKELA:** SBIMF Investors Service Desk, C/o. State Bank of India, Panposh Road, Civil Township, Rourkela - 769004 SBI -R.I.E Branch Panposh Road, Civil Township Rourkela-769004, Tel: (0661) 2400299, Cell: 9437061978; **SALEM:** SBIMF Investors Service Desk, SBI Funds Management Pvt Ltd., Nakshatra Trade Mall", No.55/1, Ramakrishna Raod, Near Gopi Hospital, Salem-636007, Tel: (0427) 4552289, Cell: 97158 88008; **SAMBALPUR:** SBI Mutual Fund, State Bank of India, Sambalpur Main Branch, Sambalpur, Dist.sambalpur, Orissa-768001, Tel: (0663) 2410001, Cell: 9437477730; **SHIMLA:** SBIMF Investors Service Centre, Ganeshayan Building -2 Nd Floor, Beside Sky Star Building, Sevoke Road, Siliguri-734001, Tel: (0353) 2537065, Cell: 9933035302; **SRIGANGANAGAR:** SBIMF Investors Service Desk, SBI Main Branch, Ravinder Path, Sri Ganganagar.335001, Cell: 9829067384; **SRINAGAR :** SBI Funds Management Pvt Ltd. ,SBI Mutual Fund-Investors Service Desk, SBI Regional bussiness Office, 2Nd Floor, M.A Road, Srinagar, Tel: (0194) 2474864, Cell: 9906909642; **THIRUCHIRAPALLI:** SBIMF Investor Service Desk, State Bank of India, MICR Branch, Asha Arcade, 73, Promenade Road, Cantonment, Trichy-620001, Tel: (0431) 4000667, Cell: 9941541119; **THRISSUR:** SBIMF Investors Service Desk, **TINSUKIA:** SBIMF Investors Service Desk, 3rd Floor, State Bank of India ,Tinsukia Branch, S.R. Lohia Road, Tinsukia, Assam Pin-786125, Tel: (037)42332365, Cell: 9957722157; **TIRUNELVELI:** SBI MF Investor Service Desk, 182 E, Shop no 7, Arunagiri Uma Complex, S.N.High Road, Tirunelveli - 627001, Tel: (0462) 4220023, Cell: 98410 68673; **TIRUPATI:** SBIMF Investor Service Desk, C/O SBI Korlagunta Branch, Near Leelamahal Junction, Tirupathi.-517501, Tel: (0877)6450828, Cell: 9959911975; **UDAIPUR:** SBIMF Investors Service Desk, SBI City Branch, Babu Bazaar, Near Delhi Gate, Udaipur- 313001, Cell: 9928191961; **VALSAD:** C/o SBI-Station Road Branch, 1st Floor Saakar Building, Station Road, Valsad-396001, Cell: 9979895440; **VARANASI:** SBIMF Investors Service Desk, 2nd Floor, Banaras TVS Bulding,, D-58/12, A-7, Sigra, Varanasi-221010, Tel: (0542) 2222492, Tel: 9984507831; **VISHAKAPATNAM** SBIMF Investor Service Desk, C/o.SBI Main Branch, Near Rednam Circle, Vishakhapatnam- 530 020 Tel: (0891) 3293018, Cell:9848411546; **WARANGAL:** SBIMF Investors Service Desk, 1st Floor, SBH Zonal Office, JPN Street, Warangal-506002, Cell: 9959911873

SBIMF INVESTOR SERVICE POINT

BORIVALI : SBIMF Investors Service Point, Shop No 16, Star Trade Centre, Sodawala Lane, Nr, Chamunda Circle, Borivali West-400092, Tel: (022) 28927551, 28922741; **KALYAN :** SBIMF Investors Service Point, Shop No. 25, Madhav Commercial Complex, Station Road, Kalyan (W), Kalyan – 421 302, Tel : (0251) 2311980 & 2311850; **NEHRU PLACE :** SBIMF Investors Service Point, SBI, 40 Bakshi House, Nehru Place, New Delhi-110018, Tel: (011) 26224606, Cell: 9999029354; **NOIDA:** SBIMF Investors Service Point, GF-07 ansal fortune arcade K- block, Sector – 18, Noida – U P NOIDA-201301, Tel: (0120) 4232214, Cell: 9999029356; **PITAM PURA:** SBIMF Investor Service Point, H-4/G-10, Vardhman NX Plaza, Netaji Subhash Place, Delhi-110034, Tel: (011) 23751974, Cell: 9999029353; **THANE :** SBIMF Investors Service Point, Shop No 1, Kashinath CHS , Ghantail Road Nr Ghatntali Devi Mandir, Naupada, Thane-400602, Tel: (022) 25401690, 25414594.

CAMS INVESTOR SERVICE CENTRES / CAMS TRANSACTION POINTS

AGARTALA: Advisor Chowmuhan (Ground Floor), Krishnanagar, Agartala 799001, Tel: 381-9862923301. **AGRA:** No. 8, II Floor, Maruti Tower, Sanjay Place, Agra 282002, Tel: 0562-324 0202. **AHMEDABAD:** 402-406, 4th Floor - Devpath Building, Off C G Road, Behind Lal Bungalow, Ellis Bridge, Ahmedabad 380 006, Tel: 079-3008 2468. **AHMEDNAGAR:** 203-A, Mutha Chambers, Old Vasant Talkies, Market Yard Road, Ahmednagar 414 001, Tel: 241-3204221. **AJMER:** AMC No. 423/30, Near Church, Brahampuri, Opp T B Hospital . , Jaipur Road, Ajmer 305001, Tel: 0145-329 2040. **AKOLA:** Opp. RLT Science College, Civil Lines, Akola 444001, Tel: 724-3203830. **ALIGARH:** City Enclave, Opp. Kumar Nursing Home, Ramghat Road, Aligarh 202001, Tel: 571-3200301. **ALLAHABAD:** 30/2, A&B, Civil Lines Station, Besides Vishal Mega Mart, Strachey Road, Allahabad 211001, Tel: 0532-329 1273. **ALLEPPEY:** Bldg. No. VIII / 411, C C N B Road, Near Pagoda Resort, Chungom, Alleppey 688011, Tel: 477-3209718. **ALWAR:** 256A, Scheme No:1, Arya Nagar, Alwar 301001, Tel: 0144-3200451. **AMARAVATI:** 81, Gulsham Tower, 2nd Floor, Near Panchsheel Talkies, Amaravati 444601, Tel: 0721-329 1965. **AMBALA:** Opposite PEER, Bal Bhavan Road, Ambala, 721 134003, Tel: 171-3247437. **AMRITSAR:** SCO - 18J, ' C ' Block, Ranjit Avenue, Amritsar 143001, Tel: 0183-325 7404. **ANAND:** 101, A.P. Tower, B/H, Sardhar Gunj, Next to Nathwani Chambers, Anand 388001, Tel: 02692-325071. **ANANTAPUR:** 15-570-33, I Floor, Pallavi Towers, Anantapur 515 001 , Tel: 8554-326980. **ANDHERI (PARENT: MUMBAI ISC):** 1, Skylark Ground Floor, Near Kamgar Kalyan Kendra & B.M.C. Office, Azad Road, Andheri (E), Andheri 400069, Tel: 22-25261431. **ANGUL:** Similipada, Angul 759122, Tel: 6764-329976. **ANKLESHWAR:** Shop No - F -56, First Floor, Omkar Complex, Opp Old Colony, Nr Valia Char Rasta, GIDC, Ankleshwar- Bharuch 393002, Tel: 02646-310206. **ASANSOL:** Block – G 1st Floor, P C Chatterjee Market Complex, Rambandhu Talab P O Ushagram, Asansol 713303, Tel: 0341-329 5235. **AURANGABAD:** Office No. 1, 1st Floor, Amodi Complex, Juna Bazar, Aurangabad 431001, Tel: 0240-329 5202. **BAGALKOT:** No. 6, Ground Floor, Pushpak Plaza, TP No.: 52, Ward No. 10, Next to Kumtagi Motors, Station Road, Near Basaveshwar Circle, Bagalkot 587 101, Tel-0 93791 85477.

BALASORE: B C Sen Road, Balasore 756001, Tel: 06782-326808. **BANGALORE:** Trade Centre, 1st Floor, 45, Dikensen Road, (Next to Manipal Centre), Bangalore 560 042, Tel: 080-3057 4709. **BAREILLY:** F-62-63, Butler Plaza, Civil Lines, Bareilly 243001, Tel: 581-3243172. **BASTI:** Office no 3, Ist Floor, Jamia Shopping Complex ,(Opposite Pandey School). . , Station Road, Basti 272002, Tel: 5542-327979. **BELGAUM:** 1st Floor, 221/2A/1B, Vaccine Depot Road, Near 2nd Railway gate, Tilakwadi, Belgaum 590006, Tel: 0831-329 9598. **BELLARY:** No.18A, 1st Floor, Opp. Ganesh Petrol Pump, Parvathi Nagar Main Road, Bellary 583103, Tel: 08392-326848. **BERHAMPUR:** First Floor, Upstairs of Aaroon Printers, Gandhi Nagar Main Road, Orissa, Berhampur 760001, Tel: 0680-3203933. **BHAGALPUR:** Krishna, I Floor, Near Mahadev Cinema, Dr.R.P.Road, Bhagalpur 812002, Tel: 641-3209093. **BHARUCH (PARENT: ANKLESHWAR TP):** F-108, Rangoli Complex, Station Road, Bharuch 392001, Tel-9825304183. **BHATINDA:** 2907 GH,GT Road, Near Zila Parishad, BHATINDA 151001, Tel: 164-3204511. **BHAVNAGAR:** 305-306, Sterling Point, Waghawadi Road, OPP. HDFC BANK, Bhavnagar 364002, Tel: 0278-3208387. **BHILAI:** 209, Khichariya Complex, Opp IDBI Bank, Nehru Nagar Square, Bhilai 490020, Tel: 0788-3299 040. **BHILWARA:** Indraparstha tower, Second floor, Shyam ki sabji mandi, Near Mukharji garden, Bhilwara 311001, Tel: 01482-320809. **BHIWANI:** 24-25, Ist floor, City Mall, Hansi Gate, Bhiwani 127021, Tel: 1664-326358. **BHOPAL:** Plot no 10, 2nd Floor, Alankar Complex, Near ICICI Bank, MP Nagar, Zone II, Bhopal 462011, Tel: 0755-329 5878. **BHUBANESWAR:** Plot No - 111, Varaha Complex Building, 3rd Floor, Station Square, Kharvel Nagar,Unit 3, Bhubaneswar 751 001, Tel: 0674-325 3307. **BHUJ:** Data Solution, Office No:17, I st Floor, Municipal Building Opp Hotel Prince, Station Road, Bhuj - Kutch 370001, Tel: 02832-320762. **BHUSAWAL (PARENT: JALGAON TP):** 3, Adelaide Apartment, Christain Mohala, Behind Gulshan-E-Iran Hotel, Amardeep Talkies Road, Bhusawal 425201, Tel: -. **BIKANER:** F 4,5 Bothra Complex, Modern Market, Bikaner 334001, Tel: 151-3201590. **BILASPUR:** Beside HDFC Bank, Link Road, Bilaspur 495 001, Tel: 7752-327886. **BOKARO:** Mazzanine Floor, F-4, City Centre, Sector 4, Bokaro Steel City, Bokaro 827004, Tel: 06542-324 881. **BURDWAN:** 399, G T Road, Basement of Talk of the Town, Burdwan 713101, Tel: 0342-320 7001. **C.R.AVENUE (PARENT: KOLKATA ISC):** 33,C.R Avenue, 2nd floor ,Room No.13, Kolkata 700012, Tel-9339746915. **CALICUT:** 29/97G 2nd Floor, Gulf Air Building, Mavoor Road, Arayidathupalam, Calicut 673016, Tel: 0495-325 5984. **CHANDIGARH:** Deepak Tower, SCO 154-155,1st Floor, Sector 17-C, Chandigarh 160 017, Tel: 0172-304 8720. **CHANDRAPUR:** Above Mustafa Decor, Hakimi Plaza, Near Jetpura Gate, Near Bangalore Bakery, Kasturba Road, Chandrapur 442 402, Tel: 7172-313885. **CHENNAI:** Ground Floor No.178/10, Kodambakkam High Road, Opp. Hotel Palmgrove, Nungambakkam, Chennai 600 034, Tel: 044-39115 561. **CHENNAI (OMR):** Ground Floor, 148 Old Mahabalipuram Road, Okkiyam, Thuraiyakkam, Chennai 600097, Tel: 44-30407144. **CHHINDWARA:** Office No - 1, Parasia Road, Near Mehta Colony, Chhindwara 480 001, Tel: 7162-321163. **CHITTORGARH:** 187 Rana Sanga Market, Chittorgarh 312001, Tel: 1472-324118. **COCHIN:** Door No. 64/5871 – D, 3rd Floor, Ittoop's Imperial Trade Center, M.G. Road North, Cochin 682 035, Tel: 0484-323 4658. **COIMBATORE:** Old # 66 New # 86, Lokamanya Street (West), Ground Floor, R.S.Puram, Coimbatore 641 002, Tel: 0422-301 8000. **CUTTACK:** Near Indian Overseas Bank, Cantonment Road, Mata Math, Cuttack 753001, Tel: 0671-329 9572. **DARBHANGA:** Shahi Complex,1st Floor, Near RB Memorial hospital,V.I.P. Road, Benta, Laheriasarai, Darbhanga 846001, Tel: 6272-326988. **DAVENEGERE:** 13, Ist Floor, Akkamahadevi Samaj Complex, Church Road, P.J.Extension, Devengere 577002, Tel: 08192-326226. **DEHRADUN:** 204/121 Nari Shilp Mandir Marg, Old Connaught Place, Dehradun 248001, Tel: 0135-325 1357. **DEOGHAR:** S S M Jalan Road, Ground floor, Opp. Hotel Ashoke, Caster Town, Deoghar 814112, Tel: 6432-320227. **DHANBAD:** Urmila Towers, Room No: 111(1st Floor), Bank More, Dhanbad 826001, Tel: 0326-329 0217. **DHARMAPURI:** 16A/63A, Pidamaneri Road, Near Indoor Stadium, Dharmapuri [636 701](#), Tel: 4342-310303. **DHULE:** H. No. 1793 / A, J.B. Road, Near Tower Garden, Dhule 424 001, Tel: 2562-329902. **DURGAPUR:** City Plaza Building, 3rd floor, City Centre, Durgapur 713 216, Tel: 0343-329 8890. **ELURU:** No 23 B-4-73,Andhra Bank Lane, Opp Srinivasa Theatre, Ramachandra Rao Peta, Eluru 534002, Tel: 8812-320991. **ERODE:** 197, Seshaiyer Complex, Agraharam Street, Erode 638001, Tel: 0424-320 7730. **FAIZABAD:** 64 Cantonment, Near GPO, Faizabad 224001, Tel: 5278-310664. **FARIDHABAD:** B-49, Ist Floor, Nehru Ground, Behind Anupam Sweet House, NIT, Faridhabad 121001, Tel: 0129-3241148. **FIROZABAD:** Shop No. 19, Ist Floor, Above YO Bikes, Seth Vimal Chand Jain Market, Jain Nagar, Agra Gate, Firozabad 283203, Tel: 5612-321315. **GANDHIDHAM:** Grain Merchants Assocaition Building, Grain Merchants Assocaition Building, Gandhidham 370 201, Tel: 2836-313031. **GHAZIABAD:** 113/6 I Floor, Navyug Market, Gazhiabad 201001, Tel: 0120-3266917. **GOA:** No.108, 1st Floor, Gurudutta Bldg, Above Weekender, M G Road, Panaji (Goa) 403 001, Tel: 0832-325 1755. **GONDAL (PARENT RAJKOT):** Kailash Complex, Wing -A, Office No. 52, Bus stand Road, Near Gundala Gate, GONDAL 360 311, Tel: 0281-329 8158. **GONDIA:** Shri Talkies Road, Gondia 441601, Tel: 7182-321680. **GORAKHPUR:** Shop No. 3, Second Floor, The Mall, Cross Road, A.D. Chowk, Bank Road, Gorakhpur 273001, Tel: 0551-329 4771. **GULBARGA:** Pal Complex, Ist Floor, Opp. City Bus Stop,SuperMarket, Gulbarga 585 101, Tel: 8472-310119. **GUNTUR:** Door No 5-38-44, 5/1 BRODIPET, Near Ravi Sankar Hotel, Guntur 522002, Tel: 0863-325 2671. **GURGAON:** SCO - 16, Sector - 14, First floor, Gurgaon 122001, Tel: 0124-326 3763. **GUWAHATI:** A.K. Azad Road, Rehabari, Guwahati 781008, Tel: 0361-260 7771. **GWALIOR:** G-6

Global Apartment, Kailash Vihar Colony, Opp. Income Tax Office, City Centre. , Gwalior 474002, Tel: 0751-320 2873. **HALDIA:** 2nd Floor, New Market Complex, 2nd Floor, New Market Complex, Durgachak Post Office, Purba Medinipur District. , Haldia 721 602, Tel: 3224-320273. **HALDWANI:** Durga City Centre, Nainital Road, Haldwani 263139, Tel: 5946-313500. **HAZARIBAG:** Municipal Bazar, Annanda Chowk, Hazaribagh 825301, Tel: 6546-320251. **HIMMATNAGAR:** D-78 First Floor, New Durga Bazar, Near Railway Crossing, Himmatnagar 383 001, Tel: 2772-321080. **HISAR:** 12, Opp. Bank of Baroda, Red Square Market, Hisar 125001, Tel: 1662-329580. **HOSHIARPUR:** Near Archies Gallery, Shimla Pahari Chowk, Hoshiarpur 146 001, Tel: 1882-321081. **HOSUR:** Shop No.8 J D Plaza, OPP TNEB Office, Royakotta Road, Hosur 635109, Tel: 04344-321002. **HOWRAH (PARENT: KOLKATA ISC):** Gagananchal Shopping Complex, Shop No.36 (Basement), 37, Dr. Abani Dutta Road, Salkia, Howrah 711106, Tel: 9331737444. **HUBLI:** No.204 - 205, 1st Floor, ' B ' Block, Kundagol Complex, Opp. Court, Club Road, Hubli 580029, Tel: 0836-329 3374. **HYDERABAD:** 208, II Floor, Jade Arcade, Paradise Circle, Secunderabad 500 003, Tel: 040-3918 2471. **ICHALKARNAJI (PARENT KOLHAPUR):** 12/178, Behind Congress Committee Office, Ichalkarnaji 416 115, Tel: 231-3209356. **INDORE:** 101, Shalimar Corporate Centre, 8-B, South tukogunj, Opp. Greenpark, Indore 452 001, Tel: 0731-325 3692. **JABALPUR:** 8, Ground Floor, Datt Towers, Behind Commercial Automobiles, Napier Town, Jabalpur 482001, Tel: 0761-329 1921. **JAIPUR:** R-7, Yudhisthir Marg , C-Scheme, Behind Ashok Nagar Police Station, Jaipur 302 001, Tel: 0141-326 9126. **JALANDHAR:** 367/8, Central Town, Opp. Gurudwara Diwan Asthan, Jalandhar 144001, Tel: 0181-3254883. **JALGAON:** Rustomji Infotech Services, 70, Navipeth, Opp. Old Bus Stand, Jalgaon 425001, Tel: 0257-3207118. **JALNA C.C. (PARENT: AURANGABAD):** Shop No: 11, 1st Floor, Ashoka Plaza, Opp: Magistic Talkies, Subhash Road, Jalna 431 203, Tel: -. **JAMMU:** JRDS Heights, Lane Opp. S&S Computers, Near RBI Building, Sector 14, Nanak Nagar, Jammu 180004, Tel: 0191-9906082698. **JAMNAGAR:** 217/218, Manek Centre, P.N. Marg, Jamnagar 361008, Tel: 0288-329 9737. **JAMSHEDPUR:** Millennium Tower, "R" Road, Room No:15 First Floor, Bistupur, Jamshedpur 831001, Tel: 0657-329 4594. **JAUNPUR :** 248, FORT ROAD, Near AMBER HOTEL, Jaunpur 222001, Tel: 5452-321630. **JHANSI:** Opp SBI Credit Branch, Babu Lal Kharkana Compound, Gwalior Road, Jhansi 284001, Tel: 510-3202399. **JODHPUR:** 1/5, Nirmal Tower, Ist Chopasani Road, Jodhpur 342003, Tel: 0291-325 1357. **JUNAGADH:** Circle Chowk, , Near Choksi Bazar Kaman,, Gujarat, Junagadh 362001, Tel: 0285-3200909. **KADAPA:** Bandi Subbaramaiah Complex, D.No:3/1718, Shop No: 8, Raja Reddy Street, Kadapa 516 001, Tel: 8562-322469. **KAKINADA:** No.33-1, 44 Sri Sathya Complex, Main Road, Kakinada 533 001, Tel: 884-320 7474. **KALYANI:** A - 1/50, Block - A, Dist Nadia, Kalyani 741235, Tel: 033-32422712. **KANCHIPURAM:** New No. 38, (Old No. 50), Vallal Pachayappan Street, Near Pachayappas High School, Kanchipuram 631 501, Tel: 44-37210001. **KANNUR:** Room No.14/435, Casa Marina Shopping Centre, Talap, Kannur 670004, Tel: 497-324 9382. **KANPUR:** I Floor 106 to 108, CITY CENTRE Phase II, 63/ 2, THE MALL, Kanpur 208 001, Tel: 0512-3918003. **KARIMNAGAR:** H.No.7-1-257, Upstairs S B H, Mangammathota, Karimnagar 505 001, Tel: 878-3205752. **KARNAL (PARENT :PANIPAT TP):** 7, Ist Floor, Opp Bata Showroom, Kunjapura Road, Karnal 132001, Tel: 9813999809. **KARUR:** 126 G, V.P.Towers, Kovai Road, Basement of Axis Bank, Karur 639002, Tel: 4324-311329. **KATNI:** NH 7, Near LIC, Jabalpur Road, BARGAWAN, KATNI 483 501, Tel: 7622-322104. **KESTOPUR (PARENT: KOLKATA CSC):** AA 101, Prafulla Kanan, Sreeparna Appartment, Ground Floor, Kolkata, Kestopur 700101, Tel: -. **KHAMMAM:** Shop No: 11 - 2 - 31/3, 1st floor, Philips Complex, Balajinagar, Wyra Road, Near Baburao Petrol Bunk, KHAMMAM 507 001, Tel: 8742-323972. **KHANNA :** Shop No :- 3, Bank of India Building, Guru Amar Dass Market, Khanna 141401, Tel: 1628-322440. **KHARAGPUR:** H.NO.291/1, WARD NO-15, MALANCHA MAIN ROAD, OPPOSITE UCO BANK, Kharagpur 721301, Tel: 3222-323984. **KOLHAPUR:** 2 B, 3rd Floor, Ayodhya Towers, Station Road, Kolhapur 416001, Tel: 0231-3209 732. **KOLKATA:** "LORDS Building", 7/1, Lord Sinha Road, Ground Floor, Kolkata 700 071, Tel: 033-32550760. **KOLLAM:** Kochupilamoodu Junction, Near VLC, Beach Road, Kollam 691001, Tel: 474-3248376. **KOTA:** B-33 'Kalyan Bhawan, Triangle Part ,Vallabh Nagar, Kota 324007, Tel: 0744-329 3202. **KOTTAYAM:** KMC IX / 1331 A, Opp.: Malayala Manorama, Railway Station Road, Thekkummoottil, Kottayam 686001, Tel: 0481-3207 011. **KUMBAKONAM:** Jailani Complex, 47, Mutt Street, Kumbakonam 612001, Tel: 435-3201333. **KURNOOL:** H.No.43/8, Upstairs, Uppini Arcade, N R Peta, Kurnool 518 004, Tel: 8518-312 978. **LATUR:** Vypari Dharm Shala, Office No. 2, 2nd Floor, Above: Mahesh Unnai Hospital, Nr.Kamdar petrol Pump, Latur 413531, Tel: 2382-341927. **LUCKNOW:** Off # 4, 1st Floor, Centre Court Building, 3/c, 5 - Park Road, Hazratganj, Lucknow 226 001, Tel: 0522-391 8000. **LUDHIANA:** U/ GF, Prince Market, Green Field, Near Traffic Lights, Sarabha Nagar Pulli, Pakhowal Road, Ludhiana 141 002, Tel: 0161-301 8000. **MADURAI:** 86/71A, Tamilsangam Road, Madurai 625 001, Tel: 0452-325 1357. **MALDA:** Daxhinapan Abasan, Opp Lane of Hotel Kalinga, SM Pally, Malda 732 101, Tel: 3512-329951. **MANGALORE:** No. G 4 & G 5, Inland Monarch, Opp. Karnataka Bank, Kadri Main Road, Kadri, Mangalore 575 003, Tel: 0824-325 1357. **MANIPAL:** Trade Centre, 2nd Floor, Syndicate Circle, Starting Point, Manipal 576104, Tel: 0820-325 5827. **MAPUSA (PARENT ISC : GOA):** Office no.CF-8, 1st Floor, Business Point, Above Bicholim Urban Co-op Bank, Angod, Mapusa 403 507, Tel: 9326126122. **MARGAO:** Virginkar Chambers I Floor, Near Kamath Milan Hotel, New Market, Near Lily Garments, Old Station Road, Margao 403 601, Tel: 832-322 4761. **MATHURA:** 159/160 Vikas Bazar, Mathura 281001, Tel: 0565-3207007.

MEERUT: 108 1st Floor Shivam Plaza, Opposite Eves Cinema, Hapur Road, Meerut 250002, Tel: 0121-325 7278. **MEHSANA:** 1st Floor, Subhadra Complex, Urban Bank Road, Mehsana 384 002, Tel: 2762-323985. **MOGA:** Ground Floor, Adjoining TATA Indicom Office, Dutt Road, Moga 142001, Tel: 1636-310088. **MORADABAD:** B-612 'Sudhakar', Lajpat Nagar, Moradabad 244001, Tel: 0591-329 7202. **MUMBAI:** Rajabhadur Compound, Ground Floor, Opp Allahabad Bank, Behind ICICI Bank, 30, Mumbai Samachar Marg, Fort, Mumbai 400 023, Tel: 022-30282468. **MUZZAFARPUR:** Brahman toli, Durgasthan, Gola Road, Muzaffarpur 842001, Tel: 0621-3207504. **MYSORE:** No.1, 1st Floor, CH.26 7th Main, 5th Cross, (Above Trishakthi Medicals), Saraswati Puram, Mysore 570009, Tel: 0821-3206991. **NADIAD (PARENT TP: ANAND TP):** 8, Ravi Kiran Complex, Ground Floor Nanakumbhnath Road, Nadiad 387001, Tel: -. **NAGPUR:** 145 Lendra, New Ramdaspath, Nagpur 440 010, Tel: 0712-325 8275. **NAMAKKAL:** 156A / 1, First Floor, Lakshmi Vilas Building, Opp. To District Registrar Office, Trichy Road, Namakkal 637001, Tel: 4286-322540. **NANDED:** Shop No. 302, 1st Floor, Raj Mohd. Complex, Work Shop Road, Shrinagar, Nanded 431 605, Tel: 2462-315980. **NANDYAL:** Shop No.: 62 & 63, Srinivasa Complex, Besides Ramakrishna Ply Wood, Srinivasa Nagar, NANDYAL 518 501, Tel: 8514-322131. **NASIK:** Raturang Bungalow, 2 Godavari Colony, Behind Big Bazar, Near Boys Town School, Off College Road, Nasik 422005, Tel: 0253-329 7084. **NAVSARI:** Dinesh Vasani & Associates, 103 -Harekrishna Complex, above IDBI Bank, Nr. Vasant Talkies, Chimmnabai Road, Navasari 396445, Tel: 02637-327709. **NELLORE:** 97/56, I Floor Immadisetty Towers, Ranganayakulapet Road, Santhapet, Nellore 524001, Tel: 0861-329 8154. **NEW DELHI:** 304-305 III Floor, Kanchenjunga Building, 18, Barakhamba Road, Cannaugt Place, New Delhi 110 001, Tel: 011-3048 2471. **NIZAMABAD:** D. No. 5-6-209, Saraswathi Nagar, NIZAMABAD 503001, Tel: 8462-310007. **NOIDA:** B-20, Sector - 16, Near Metro Station, Noida 201301, Tel: 120-3043335. **ONGOLE:** # 1, ARN Complex, Kurnool Road, ONGOLE 523 001, Tel: 8592-322708. **PALAKKAD:** 10 / 688, Sreedevi Residency, Mettupalayam Street, Palakkad 678 001, Tel: 491-3261114. **PALANPUR:** Jyotindra Industries Compound, Near Vinayak Party Plot, Deesa Road, Palanpur 385 001, Tel: 2742-321810. **PANIPAT:** 83, Devi Lal Shopping Complex, Opp ABN Amro Bank, G.T.Road, Panipat 132103, Tel: 0180-325 0525. **PATHANKOT:** 13 - A, 1st Floor, Gurjeet Market, Dhangu Road, Pathankot 145001, Tel: 186-3205010. **PATIALA:** 35, New Lal Bagh Colony, Patiala 147001, Tel: 0175-329 8926. **PATNA:** G-3 Ground Floor, OM Vihar Complex, SP Verma Road, Patna 800 001, Tel: 0612-325 5284. **PONDICHERRY:** S-8, 100, Jawaharlal Nehru Street, (New Complex, Opp. Indian Coffee House), Pondicherry 605001, Tel: 0413-421 0030. **PORBANDAR:** II Floor, Harikrupa Towers, Opp. Vodafone Store, M G Road, Porbandar 360575, Tel: 286-3207767. **PRODDATUR:** Dwarakmayee, D No 8/239, Opp Saraswathi Type Institute, Sreeramula Peta, Proddatur 516360, Tel: 8564-321010. **PUNE:** Nirmiti Eminence, Off No. 6, I Floor, Opp Abhishek Hotel Mehendale Garage Road, Erandawane, Pune 411 004, Tel: 020-3028 3005. **RAE BARELI:** 17, Anand Nagar Complex, Rae Bareli 229001, Tel: 535-3203360. **RAIPUR:** HIG,C-23, Sector - 1, Devendra Nagar, Raipur 492004, Tel: 0771-3296 404. **RAJAHMUNDRY:** Cabin 101 D.no 7-27-4, 1st Floor Krishna Complex, Baruvari Street, T Nagar, Rajahmundry 533101, Tel: 0883-325 1357. **RAJAPALAYAM:** No 59 A/1, Railway Feeder Road, Near Railway Station, Rajapalayam 626117, Tel: 4563-327520. **RAJKOT:** Office 207 - 210, Everest Building, Harihar Chowk, Opp Shastri Maidan, Limda Chowk, Rajkot 360001, Tel: 0281-329 8158. **RANCHI:** 4, HB Road, No: 206, 2nd Floor Shri Lok Complex, H B Road Near Firayalal, Ranchi 834001, Tel: 0651-329 6202. **RATLAM:** Dafria & Co, 18, Ram Bagh, Near Scholar's School, Ratlam 457001, Tel: 07412-324829. **RATNAGIRI:** Kohinoor Complex, Near Natya Theatre, Nachane Road, Ratnagiri 415 639, Tel: 2352-322940. **ROHTAK:** 205, 2ND Floor, Blg. No. 2, Munjal Complex, Delhi Road, Rohtak 124001, Tel: 01262-318687. **ROORKEE:** 22 CIVIL LINES GROUND FLOOR, HOTEL KRISH RESIDENCY, Roorkee 247667, Tel: 1332-312386. **ROPAR:** SCF - 17 Zail Singh Nagar, Ropar 140001, Tel: 1881-324761. **ROURKELA:** 1st Floor, Mangal Bhawan, Phase II, Power House Road, Rourkela 769001, Tel: 0661-329 0575. **SAGAR:** Opp. Somani Automobiles, Bhagwanganj, Sagar 470 002, Tel: 7582-326711. **SAHARANPUR:** I Floor, Krishna Complex, Opp. Hathi Gate, Court Road, Saharanpur 247001, Tel: 132-3255589. **SALEM:** No.2, I Floor Vivekananda Street, New Fairlands, Salem 636016, Tel: 0427-325 2271. **SAMBALPUR:** C/o Raj Tibrewal & Associates, Opp.Town High School,Sansarak, Sambalpur 768001, Tel: 0663-329 0591. **SANGLI (PARENT: KOHLAPUR):** Diwan Niketan, 313, Radhakrishna Vasahat, Opp. Hotel Suruchi, Near S.T. Stand, Sangli 416416, Tel-9326016616. **SATARA:** 117 / A / 3 / 22, Shukrawar Peth, Sargam Apartment, Satara 415002, Tel: 2162-320926. **SATNA:** 1st Floor, Shri Ram Market, Besides Hotel Pankaj, Birla Road, SATNA 485 001, Tel: 7672-320896. **SHAHJAHANPUR:** Bijlipura, Near Old Distt Hospital, Near Old Distt Hospital, Shahjahanpur 242001, Tel: 5842-327901. **SHILLONG:** LDB Building,1st Floor, G.S.Road, Shillong 793001, Tel: 364-2222265. **SHIMLA:** I Floor, Opp. Panchayat Bhawan Main gate, Bus stand, Shimla 171001, Tel: 177-3204944. **SHIMOGA:** Nethravathi, Near Gutti Nursing Home, Kuvempu Road, Shimoga 577 201, Tel: 8182-322 966. **SILIGURI:** No 7, Swamiji Sarani, Ground Floor, Ground Floor,Hakimpara, Siliguri 734001, Tel: 0353-329 1103. **SIRSA:** Gali No:1, Old Court Road, Near Railway Station Crossing, Sirsa 125055, Tel: 1666-327248. **SITAPUR:** Arya Nagar, Near Arya Kanya School, Sitapur 261001, Tel: 5862-324356. **SOLAN:** 1st Floor, Above Sharma General Store, Near Sanki Rest house, The Mall, Solan 173 212, Tel: 1792-321074. **SOLAPUR:** Flat No 109, 1st Floor, A Wing, Kalyani Tower, 126 Siddheshwar Peth, Near

Pangal High School, Solapur 413001, Tel: 0217-3204201. **SONEPAT:** Shopo No. 5, PP Tower, Ground Floor, Opp to Income Tax office, Sonepat 131 001, Tel: 130-3203021. **SRIGANGANAGAR:** 18 L Block, Sri Ganganagar 335001, Tel: 154-3206580. **SRIKAKULAM:** Door No 5 - 6 - 2, Punyapu Street, Palakonda Road, Near Krishna Park, Srikakulam 532 001, Tel: 8942-321 900. **SULTANPUR:** 967, Civil Lines, Near Pant Stadium, Sultanpur 228 001, Tel-9389403149. **SURAT:** Plot No.629,2nd Floor, Office No.2-C/2-D, Mansukhlal Tower, Beside Seventh Day Hospital, Opp.Dhiraj Sons, Athwalines, Surat 395 001, Tel: 0261-326 2267. **SURENDRANAGAR:** 2 M I Park, Near Commerce College, Wadhwan City, Surendranagar 363035, Tel: 2752-320231. **TANJORE:** 1112, West Main Street, Tanjore 613 009, Tel: 4362-319022. **THANE:** 3rd Floor, Nalanda Chambers, "B" Wing, Gokhale Road,Near Hanuman Temple, Naupada, Thane 400 602, Tel: 22-31920050. **THIRUPPUR:** 1(1), Binny Compound, II Street, Kumaran Road, Thiruppur 641601, Tel: 0421-3201271. **THIRUVALLA:** Central Tower, Above Indian Bank, Cross Junction, Thiruvalla 689101, Tel: 469-3208430. **TINSUKIA:** Sanairan Lohia Road,1st Floor, Tinsukia 786 125, Tel: 374-2336742. **TIRUNELVELI:** 1 Floor, Mano Prema Complex, 182 / 6, S.N High Road, Tirunelveli 627001, Tel: 0462-320 0308. **TIRUPATHI:** Shop No14, Boligala Complex, 1st Floor, Door No. 18-8-41B, Near Leela Mahal Circle, Tirumala Bypass Road, Tirupathi 517501, Tel: 0877-3206887. **TRICHUR:** Adam Bazar, Room no.49, Ground Floor, Rice Bazar (East), Trichur 680001, Tel: 0487-325 1564. **TRICHY:** No 8, I Floor, 8th Cross West Extn, Thillainagar, Trichy 620018, Tel: 0431-329 6906. **TRIVANDRUM:** R S Complex, Opposite of LIC Building, Pattom PO, Trivandrum 695004, Tel: 0471-324 0202. **TUTICORIN:** 1 - A / 25,1st Floor, Eagle Book Centre Complex, Chidambaram Nagar Main,Palayamkottai Road, Tuticorin 628 008, Tel: 461-3209960. **UDAIPUR:** 32 Ahinsapuri, Fatehpura Circle, Udaipur 313004, Tel: 0294-329 3202. **UJJAIN:** 123, 1st Floor, Siddhi Vinayaka Trade Centre, Saheed Park, Ujjain 456 010, Tel: 734-3206291. **UNJHA (PARENT: MEHSANA):** 10/11, Maruti Complex, Opp. B R Marbles, Highway Road, Unjha 384 170, Tel: -. **VADODARA:** 103 Aries Complex, BPC Road, Off R.C. Dutt Road, Alkapuri, Vadodara 390 007, Tel: 0265-301 8032. **VALSAD:** 3rd floor, Gita Nivas, opp Head Post Office, Halar Cross Lane, Valsad 396001, Tel: 02632-324 202. **VAPI:** 215-216, Heena Arcade, Opp. Tirupati Tower, Near G.I.D.C, Char Rasta, Vapi 396195, Tel: 260-3201249. **VARANASI:** C 27/249 - 22A, Vivekanand Nagar Colony, Maldhaiya, Varanasi 221002, Tel: 0542-325 3264. **VELLORE:** No:54, Ist Floor, Pillaiyar Koil Street, Thotta Palayam, Vellore 632004, Tel: 0416-3209017. **VERAVAL:** Opp. Lohana Mahajan Wadi, Satta Bazar, Veraval 362 265, Tel: 2876-322900. **VIJAYAWADA:** 40-1-68, Rao & Ratnam Complex, Near Chennupati Petrol Pump, M.G Road, Labbipet, Vijayawada 520 010, Tel: 0866-329 9181. **VISAKHAPATNAM:** 47/ 9 / 17, 1st Floor, 3rd Lane, Dwaraka Nagar, Visakhapatnam 530 016, Tel: 0891-329 8397. **WARANGAL:** F13, 1st Floor, BVSS Mayuri Complex, Opp. Public Garden, Lashkar Bazaar, Hanamkonda, Warangal 506001, Tel: 0870-320 2063. **WARDHA:** Opp. Raman Cycle Industries, Krishna Nagar, Wardha 442 001, Tel: 7152-327735. **YAMUNA NAGAR:** 124-B/R Model Town, Yamunanagar, Yamuna Nagar 135 001, Tel: 1732-316880. **YAVATMAL:** Pushpam, Tilakwadi, Opp. Dr. Shrotri Hospital, Yavatma 445 001, Tel: 7232-322780.